

RATIFIED MINUTES OF MEETING No.12/16 OF NORMS COMMITTEE-I (DES-I SECTION)
HELD ON 15.09.2015

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The meeting No. 12/16 of the Norms Committee (NC-I) for the licensing year 2015-2016 was held on 15.09.2015 under the Chairmanship of Shri J.M. Gupta, Joint Director General of Foreign Trade to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020/Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
2.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
3.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.
4.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

1 -The Committee considered the individual cases of the agenda of this meeting generated through the

1	Case No.:8/13/80-ALC2/2013	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00213/AM14/	RLA File :05/23/040/00160/AM14/	Lic.No/Date:0510361728 02.08.2013	Defer Date:27.10.2015
Decision: The Committee noted that firm's reply dated 25.08.2015 has been sent to DHI on 03.09.2015 for examination and comments. Case is deferred to 27.10.2015.				

2	Case No.:2/20/80-ALC2/2013	Party Name: L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310753783	Defer

:01/80/050/00390/AM14/	:03/95/040/00511/AM14/	15.10.2013	Date:27.10.2015
Decision: The Committee noted that firm's reply dated 24.02.2015 has been sent to DHI on 25.03.2015 for examination and comments and decided to remind DHI to expedite comments. Case is deferred to 27.10.2015.			

Case No.:3/20/80-ALC2/2013	Party Name:L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
3 HQ File :01/80/050/00391/AM14/	RLA File :03/95/040/00510/AM14/	Lic.No/Date:0310753791 15.10.2013	Defer Date:27.10.2015
Decision: The Committee noted that firm's reply dated 24.02.2015 has been sent to DHI on 25.03.2015 for examination and comments and decided to remind DHI to expedite comments. Case is deferred to 27.10.2015.			

Case No.:68/3/80-ALC2/2014	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
4 HQ File :01/80/050/00079/AM15/	RLA File :07/21/040/00636/AM14/	Lic.No/Date:0710099232 28.10.2013	Defer Date:27.10.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to the firm on 24.08.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 27.10.2015.			

Case No.:11/25/80-ALC2/2013	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
5 HQ File :01/80/050/00535/AM14/	RLA File :07/21/040/00854/AM14/	Lic.No/Date:0710101246 10.01.2014	Defer Date:27.10.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to the firm on 24.08.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 27.10.2015.			

Case No.:36/25/80-ALC2/2013	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
6 HQ File :01/80/050/00560/AM14/	RLA File :07/24/040/00339/AM14/	Lic.No/Date:0710101249 13.01.2014	Defer Date:27.10.2015
Decision: The Committee noted that firm's reply has been received and is being sent to MSME for comments. Case is deferred to 27.10.2015.			

Case No.:18/25/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
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PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

HQ File :01/80/050/00542/AM14/	RLA File :05/23/040/00451/AM14/	Lic.No/Date:0510378995 11.02.2014	Defer Date:27.10.2015
Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue. The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates. Case is deferred to 27.10.2015.			

Case No.:27/25/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
HQ File :01/80/050/00551/AM14/	RLA File :05/23/040/00455/AM14/	Lic.No/Date:0510378994 11.02.2014	Defer Date:27.10.2015
Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue. The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates. Case is deferred to 27.10.2015.			

9 Case No.:46/3/80-	Party Name: BOTIL OIL	Meet No/Date:12/80-	Status:
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PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

ALC2/2014	TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	ALC2/2015 15.09.2015	Deferred
HQ File :01/80/050/00057/AM15/	RLA File :05/23/040/00457/AM14/	Lic.No/Date:0510380277 26.02.2014	Defer Date:27.10.2015
Decision : The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue. The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates. Case is deferred to 27.10.2015.			

Case No.:4/3/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
HQ File :01/80/050/00015/AM15/	RLA File :05/24/040/00454/AM14/	Lic.No/Date:0510380488 27.02.2014	Defer Date:27.10.2015
10	Decision: The Committee noted that application of the firm has been sent to C&PC on 16.04.2014 followed by reminders dated 03.06.2014, 08.10.2014, 12.11.2014, 27.01.2015 and 27.03.2015 for comments which is still awaited. Reminder to C&PC has been issued on 18.05.2015 and DO letter from Chairman to Joint Secretary; C&PC has been issued on 23.07.2015 to expedite comments. Case is deferred to 27.10.2015.		

Case No.:51/3/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Approved
HQ File :01/80/050/00062/AM15/	RLA File :05/23/040/00493/AM14/	Lic.No/Date:0510380507 27.02.2014	
11	Decision: The committee decided to ratify the norms based upon the MSME ID Note No.30 (68)/15-ME dated 15.09.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.		

12	Case No.:34/5/80-	Party Name: STERLITE	Meet No/Date:12/80-	Status:
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ALC2/2014	TECHNOLOGIES LTD.	ALC2/2015 15.09.2015	Deferred
HQ File :01/80/050/00119/AM15/	RLA File :03/95/040/00894/AM14/	Lic.No/Date:0310773184 06.03.2014	Defer Date:27.10.2015
Decision: The committee noted that firm's reply dated 16.12.2014 has been sent to DEIT on 06.01.2015 for comments. Reminder to DIT through E-mail has been issued on 29.04.2015 followed by another reminder on 30.07.2015 to expedite comments and decided to remind DEIT again to expedite comments. Case is deferred to 27.10.2015.			

Case No.:38/3/80-ALC2/2014	Party Name: STANADYNE AMALGAMATIONS PVT. LTD.	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
13 HQ File :01/80/050/00049/AM15/	RLA File :04/24/040/00279/AM14/	Lic.No/Date:0410156079 11.03.2014	Defer Date:27.10.2015
Decision: The committee noted that the firm has not replied to the deficiency (raised by MSME) letter dated 11.06.2015 followed by reminder on 26.08.2015 and decided to issue final reminder to the firm to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 27.10.2015.			

Case No.:71/3/80-ALC2/2014	Party Name: AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
14 HQ File :01/80/050/00082/AM15/	RLA File :04/24/040/00284/AM14/	Lic.No/Date:0410156176 12.03.2014	Defer Date:27.10.2015
Decision: The committee noted that reply furnished by the firm has been examined by DIPP. As the reply submitted by the firm is not clear, NC decided to call the firm's representative for 'personal hearing' on 27.10.2015 to explain the basis for their requirement of import items before the NC. Case is deferred to 27.10.2015.			

Case No.:72/3/80-ALC2/2014	Party Name: AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
15 HQ File :01/80/050/00083/AM15/	RLA File :04/24/040/00289/AM14/	Lic.No/Date:0410156209 13.03.2014	Defer Date:27.10.2015
Decision: The committee noted that reply furnished by the firm has been examined by DIPP. As the reply submitted by the firm is not clear, NC decided to call the firm's representative for 'personal hearing' on 27.10.2015 to explain the basis for their requirement of import items before the NC. Case is deferred to 27.10.2015.			

Case No.:76/27/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
16 HQ File :01/80/050/00701/AM15/	RLA File :09/24/040/00633/AM14/	Lic.No/Date:0910059682 28.03.2014	Defer Date:27.10.2015

Decision: The Committee noted that the application of the firm has been sent to DHI on 26.03.2015 for comments followed by reminder on 24.08.2015 and decided to remind DHI to expedite comments. The firm has confirmed that the above mentioned AA has been obtained for deemed exports, supply is to DVC, Kolkata (at Sl.No.35). Case is deferred to 27.10.2015.

17	Case No.:1/9/80-ALC2/2014	Party Name: NITIN FIRE PROTECTION INDUSTRIES LIMITED	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Closed
	HQ File :01/80/050/00192/AM15/	RLA File :03/95/040/00052/AM15/	Lic.No/Date:0310779862 29.04.2014	
Decision: The Committee noted that the firm has informed that the above mentioned AA has been surrendered by them on 03.09.2015 and decided to close the case. RA may take further necessary action accordingly.				

18	Case No.:68/12/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00317/AM15/	RLA File :03/95/040/00050/AM15/	Lic.No/Date:0310781682 15.05.2014	Defer Date:27.10.2015
Decision: The Committee noted that the firm has already sent reply dated 17.12.2014 directly to the DEIT for comments. Reminder to DIT through E-mail has been issued on 29.04.2015 followed by reminder on 30.07.2015 and decided to remind DEIT again to expedite comments. Case is deferred to 27.10.2015.				

19	Case No.:22/12/80-ALC2/2014	Party Name: TAKRAF INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Approved
	HQ File :01/80/050/00271/AM15/	RLA File :04/24/040/00079/AM15/	Lic.No/Date:0410158938 07.07.2014	
Decision: The committee decided to ratify the norms based upon the DHI U.O. Note No. 3(155)/2014-TSW(B) dated 14.09.2015 (Copy of the comments being sent to firm and RA). However, RA should ensure that the raw materials imported are accounted for by the firm after excluding the wastage in the Shipping Bills with relevant weight condition at the time of redemption. RA may take necessary action accordingly.				

20	Case No.:5/12/80-ALC2/2014	Party Name: DOOWON ELECTRONICS INDIA PRIVATE LIMITED,	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00254/AM15/	RLA File :04/24/040/00094/AM15/	Lic.No/Date:0410158979 15.07.2014	Defer Date:27.10.2015
Decision: The Committee noted that reply of the firm dated 04.04.15 has been sent to DEIT on 12.05.2015 followed by reminder on 13.07.2015 for comments and decided to remind DEIT again to expedite comments. Case is deferred to 27.10.2015.				

Case No.:34/12/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
HQ File :01/80/050/00283/AM15/	RLA File :05/23/040/00160/AM15/	Lic.No/Date:0510390051 31.07.2014	Defer Date:27.10.2015
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Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue. The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates. Case is deferred to 27.10.2015.			

Case No.:70/12/80-ALC2/2014	Party Name: COMMERCIAL ENGINEERS & BODY BUILDERS COMPANY, LTD.	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
22 HQ File :01/80/050/00319/AM15/	RLA File :11/24/040/00006/AM15/	Lic.No/Date:1110028052 31.07.2014	Defer Date:27.10.2015
Decision: The committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them on 10.06.2015 followed by reminder dated 24.08.2015 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 27.10.2015.			

Case No.:1/18/80-ALC2/2014	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Approved
23 HQ File :01/80/050/00432/AM15/	RLA File :02/24/040/00119/AM15/	Lic.No/Date:0210204921 05.09.2014	
Decision: The committee decided to ratify the norms based upon the MSME ID Note No.30 (195)/2014-ME dated 15.09.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.			

24	Case No.:3/18/80-ALC2/2014	Party Name: VEELINE MEDIA LTD.	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00434/AM15/	RLA File :02/24/040/00117/AM15/	Lic.No/Date:0210204923 05.09.2014	Defer Date:27.10.2015
Decision: The committee noted that the firm's reply has been received and is being sent to DIPP for examination and comments. Case is deferred to 27.10.2015.				

25	Case No.:1/21/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Approved
	HQ File :01/80/050/00477/AM15/	RLA File :05/23/040/00331/AM15/	Lic.No/Date:0510391810 29.10.2014	
Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/103/2015-TSW/25 dated 15.09.2015 as under:-				
1. Net empty weights of export items at Sl. No. 1, 2, 3 & 4 may be specified as 39.9 MT, 43.4 MT, 60.25 MT & 63.2 MT respectively. 2. Quantities of import items at Sl. No. 1 to 15 may also be specified as 4 Nos., 2 Nos., 2 Nos., 3 Nos., 3 Nos., 1 No., 1 No., 8 Nos., 5 Nos., 2 Nos., 4 Nos., 8 Nos., 6 Nos., 4 No. & 1 No. respectively in addition to their weights. 3. Duty free weight of import item at Sl. No. 1 may be allowed as 21341 Kgs. inclusive of 24.8 % wastage after taking 20 % recovery from scrap. 4. Import items at Sl. No. 2, 6, 8, 9 & 11 to 15 may be allowed on net to net basis on net to net basis with accountability clause 5. Weights of import items at Sl. No. 3 to 5, 7 & 10 may be allowed as applied for inclusive of 4.17 % wastage. 6. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 16 to 18, 33 to 35, 42 & 50. 7. Quantities of import items at Sl. No. 16 & 17 may also be specified as 10115.83 Meters & 14520.46 Meters respectively in addition to their weights. 8. Quantities of import items at Sl. No. 16 & 17 may be allowed as applied for inclusive of 2.04 % wastage. 9. Quantity of import item at Sl. No. 18 may be allowed as 1.0417 Kgs/Kg. content in the export products as claimed by the firm. 10. Import items at Sl. No. 19 & 20 may be allowed on net to net basis with accountability clause. 11. Quantities of import items at Sl. No. 21 to 32 may also be specified as 4 Nos., 2 Nos., 1 No., 1 No., 1 No., 2 No., 4 Nos., 5 Nos., 6 Nos., 6 Nos., 8 Nos. & 2 Nos. respectively in addition to their weights. 12. Import items at Sl. No. 21, 23 & 26 to 32 may be allowed on net to net basis on net to net basis with accountability clause. 13. Weights of import items at Sl. No. 22, 24 & 25 may be allowed as applied for inclusive of 4.17 % wastage. 14. Quantities of import items at Sl. No. 33 & 34 may also be specified as 7288.28 Meters & 3304.18 Meters respectively in addition to their weights. 15. Quantities of import items at Sl. No. 33 & 34 may be allowed as applied for inclusive of 2.04 % wastage. 16. Quantity of import item at Sl. No. 35 may be allowed as 1.0417 Kgs/Kg. content in the export				

- products as claimed by the firm.
17. Quantities of import items at Sl. No. 36 to 41 may also be specified as 3 Nos., 1 No., 1 No., 1 No., 3 Nos. & 1 No. respectively in addition to their weights.
 18. Weights of import items at Sl. No. 36 & 39 may be allowed as applied for inclusive of 4.17 % wastage.
 19. Import items at Sl. No. 37, 38, 40 & 41 may be allowed on net to net basis on net to net basis with accountability clause.
 20. Quantity of import item at Sl. No. 42 may also be specified as 8651.79 Meters in addition to its weight and its quantity may be allowed as applied for inclusive of 2.04 % wastage.
 21. Quantities of import items at Sl. No. 43 to 47 may also be specified as 1 No., 1 No., 1 No., 1 No. & 1 No. respectively in addition to their weights.
 22. Weights of import items at Sl. No. 43 & 44 may be allowed as applied for inclusive of 2.04 % wastage.
 23. Import items at Sl. No. 45 to 49 may be allowed on net to net basis on net to net basis with accountability clause.
 24. Quantity of import item at Sl. No. 50 may be allowed as 1.0417 Kgs/Kg. content in the export products as claimed by the firm.
 25. Quantities of import items at Sl. No. 52, 53 & 54 may also be specified as 3 Nos., 3 Nos. & 1 No. respectively in addition to their weights.
 26. Import items at Sl. No. 51, 53 & 54 may be allowed on net to net basis on net to net basis with accountability clause.
 27. Weight of import item at Sl. No. 52 may be allowed as applied for inclusive of 4.17 % wastage.
 28. Quantities of import items at Sl. No. 55 to 59, 61 & 64 to 66 (Welding consumables) may be allowed as applied for i.e. 500 Kgs., 1000 Kgs., 1000 Kgs., 300 Kgs., 300 Kgs., 250 Kgs., 500 Kgs., 500 Kgs. & 500 Kgs. respectively.
 29. Quantities of import items at Sl. No. 60, 62 & 63 (Welding consumables) may be allowed as 335 Kgs., 1974 Kgs. & 75 Kgs. respectively

RA may take further necessary action accordingly.

26	Case No.:20/24/80-ALC2/2014	Party Name: YORK TRANSPORT EQUIPMENT (INDIA) PRIVATE LIMITED	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Approved
	HQ File :01/80/050/00565/AM15/	RLA File :31/83/040/00173/AM15/	Lic.No/Date:3110065031 05.11.2014	
Decision: The committee decided to ratify the norms based upon the MSME ID Note No.30 (27)/15-ME dated 14.09.2015 (Copy of the comments being sent to firm and RA).				
RA may take necessary action accordingly.				

27	Case No.:21/24/80-ALC2/2014	Party Name: THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS PVT. LTD	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00566/AM15/	RLA File :31/83/040/00168/AM15/	Lic.No/Date:3110065036 10.11.2014	Defer Date:27.10.2015

Decision: The committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them on 25.08.2015 and decided to send reminder to the firm to furnish reply.
Case is deferred to 27.10.2015.

28	Case No.:4/21/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00480/AM15/	RLA File :07/24/040/00297/AM15/	Lic.No/Date:0710107058 26.11.2014	Defer Date:27.10.2015
Decision: The Committee noted that a reminder has been issued to RA, Bangalore on 30.01.2015 followed by E-mail on 17.02.2015 and reminders on 05.03.15, 30.03.2015,01.05.2015, by e-mail dated 12.05.2015 and on 12.06.2015 to send hard copy of the application of the firm. NC decided to issue another reminder to RA and Firm for sending hard copy of the application to DGFT HQ for ratification of norms. Case is deferred to 27.10.2015.				

29	Case No.:3/21/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00479/AM15/	RLA File :05/23/040/00392/AM15/	Lic.No/Date:0510392239 02.12.2014	Defer Date:27.10.2015
Decision: The committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them on 24.08.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 27.10.2015.				

30	Case No.:36/24/80-ALC2/2014	Party Name: CAMFIL AIR FILTRATION INDIA PVT. LTD.	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Approved
	HQ File :01/80/050/00581/AM15/	RLA File :05/23/040/00412/AM15/	Lic.No/Date:0510392369 10.12.2014	
Decision: The committee decided to ratify the norms based upon the MSME ID Note No.30 (249)/14-ME dated 01.09.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.				

31	Case No.:33/24/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00578/AM15/	RLA File :05/23/040/00414/AM15/	Lic.No/Date:0510392385 11.12.2014	Defer Date:27.10.2015
Decision: The committee noted that the firm's reply dated 27.08.2015 has been sent to MSME on 03.09.2015 for examination and comments. Case is deferred to 27.10.2015.				

32	Case No.:34/24/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:12/80-ALC2/2015	Status: Deferred
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		15.09.2015	
HQ File :01/80/050/00579/AM15/	RLA File :05/23/040/00415/AM15/	Lic.No/Date:0510392386 11.12.2014	Defer Date:27.10.2015
Decision: The committee noted that the firm's reply dated 27.08.2015 has been sent to MSME on 03.09.2015 for examination and comments. Case is deferred to 27.10.2015.			

Case No.:40/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
33 HQ File :01/80/050/00585/AM15/	RLA File :05/24/040/00393/AM15/	Lic.No/Date:0510392393 12.12.2014	Defer Date:27.10.2015
Decision: The Committee noted that the firm's reply sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and decided to remind C&PC again to expedite comments. Case is deferred to 27.10.2015.			

Case No.:41/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
34 HQ File :01/80/050/00586/AM15/	RLA File :05/24/040/00394/AM15/	Lic.No/Date:0510392394 12.12.2014	Defer Date:27.10.2015
Decision: The Committee noted that the firm's reply sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and decided to remind C&PC again to expedite comments. Case is deferred to 27.10.2015.			

Case No.:42/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
35 HQ File :01/80/050/00587/AM15/	RLA File :05/24/040/00407/AM15/	Lic.No/Date:0510392395 12.12.2014	Defer Date:27.10.2015
Decision: The Committee noted that the firm's reply sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and decided to remind C&PC again to expedite comments. Case is deferred to 27.10.2015.			

Case No.:52/24/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
36 HQ File :01/80/050/00597/AM15/	RLA File :05/24/040/00414/AM15/	Lic.No/Date:0510392401 12.12.2014	Defer Date:27.10.2015
Decision: The Committee noted that C&PC vide their letter No.46011/103/2011-PC-II dated 31.08.2015 has raised deficiencies in the firm's application and sent it directly to the firm to furnish reply. Case is deferred to 27.10.2015.			

37 Case No.:5/24/80-ALC2/2014	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2015	Status: Deferred
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		15.09.2015	
HQ File :01/80/050/00550/AM15/	RLA File :08/24/040/00334/AM15/	Lic.No/Date:0810134052 15.12.2014	Defer Date:27.10.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by C&PC) letter sent to them on 01.06.2015 followed by DGFT reminder dated 24.08.2015 and decided to send final reminder to the firm to expedite reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 27.10.2015.			

Case No.:6/24/80-ALC2/2014	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
HQ File :01/80/050/00551/AM15/	RLA File :08/24/040/00335/AM15/	Lic.No/Date:0810134053 15.12.2014	Defer Date:27.10.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by C&PC) letter sent to them on 01.06.2015 followed by DGFT reminder dated 24.08.2015 and decided to send final reminder to the firm to expedite reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 27.10.2015.			

Case No.:43/3/80-ALC2/2015	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
HQ File :01/80/050/00043/AM16/	RLA File :56/24/040/00051/AM15/	Lic.No/Date:5610004495 16.12.2014	Defer Date:27.10.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 30.07.2015 followed by reminder dated 26.08.2015 and decided to send final reminder to the firm to expedite reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 27.10.2015.			

Case No.:31/24/80-ALC2/2014	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Approved
HQ File :01/80/050/00576/AM15/	RLA File :06/24/040/00026/AM15/	Lic.No/Date:0610038012 17.12.2014	
Decision: The committee decided to ratify the norms based upon the C&PC OM No.46011/25/2011-PC-II dated 24.08.2015 (Copy of the comments being sent to firm and RA). However, RA should ensure that the raw materials imported are accounted for by the firm after excluding the wastage in the Shipping Bills with relevant weight condition at the time of redemption. RA may take necessary action accordingly.			

Case No.:55/24/80-ALC2/2014	Party Name: ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
HQ File :01/80/050/00600/AM15/	RLA File :32/21/040/00110/AM15/	Lic.No/Date:3210077370 18.12.2014	Defer Date:27.10.2015

Decision: The Committee noted that DEIT vide letter No.17 (31)/2015-IPHW dated 24.07.2015 has raised deficiency in the firm's application and sent it directly to the firm on 24.07.2015 and decided to issue reminder to the firm to furnish reply. Case is deferred to 27.10.2015.

42	Case No.:37/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00582/AM15/	RLA File :05/24/040/00426/AM15/	Lic.No/Date:0510392490 19.12.2014	Defer Date:27.10.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015 and DO letter from Chairman to JS, C&PC on 23.07.2015 to expedite reply and decided to remind C&PC again to expedite comments. Case is deferred to 27.10.2015.				

43	Case No.:38/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00583/AM15/	RLA File :05/24/040/00440/AM15/	Lic.No/Date:0510392526 19.12.2014	Defer Date:27.10.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015 and DO letter from Chairman to JS, C&PC on 23.07.2015 to expedite reply and decided to remind C&PC again to expedite comments. Case is deferred to 27.10.2015.				

44	Case No.:39/27/80-ALC2/2014	Party Name: ANACON PROCESS CONTROL PVT. LTD.	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00664/AM15/	RLA File :03/94/040/00707/AM15/	Lic.No/Date:0310792198 19.12.2014	Defer Date:27.10.2015
Decision: The Committee noted that the firm's representative Shri Ajay Sharma, Managing Director attend the 'personal hearing' on 15.09.2015 and explained the import and export items before the NC. However, as the explanation was not convincing, NC allowed more time to the firm to submit fresh representation for ratification of the AA. Case is deferred to 27.10.2015.				

45	Case No.:43/24/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00588/AM15/	RLA File :05/24/040/00447/AM15/	Lic.No/Date:0510392573 24.12.2014	Defer Date:27.10.2015
Decision : The Committee noted that firm's application has been sent to C&PC on 11.02.2015 followed by reminder dated 18.05.2015 and D.O. letter from Chairman to JS, C&PC on 23.07.2015 to expedite comments and decided to remind C&PC again to expedite comments. Case is deferred to 27.10.2015.				

46	Case No.:44/3/80-ALC2/2015	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00044/AM16/	RLA File :56/24/040/00052/AM15/	Lic.No/Date:5610004504 24.12.2014	Defer Date:27.10.2015
	Decision: The Committee noted that firm has not replied to the deficiency (raised by DIPP) letter sent to them on 31.07.2015 followed by reminder dated 24.08.2015 and decided to send final reminder to firm to expedite reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 27.10.2015			

47	Case No.:70/3/80-ALC2/2015	Party Name: UNIRAY MEDICAL LLP	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00070/AM16/	RLA File :03/95/040/00804/AM15/	Lic.No/Date:0310792341 24.12.2014	Defer Date:27.10.2015
	Decision: The Committee noted that firm's application has been sent to C&PC on 08.05.2015 followed by reminder on 18.05.2015 and D.O. letter from Chairman to JS, C&PC on 23.07.2015 to expedite comments and decided to remind C&PC again to expedite comments. Case is deferred to 27.10.2015.			

48	Case No.:2/24/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Approved
	HQ File :01/80/050/00547/AM15/	RLA File :05/23/040/00444/AM15/	Lic.No/Date:0510392592 26.12.2014	
	Decision: The committee decided to ratify the norms based upon the MSME ID Note No.30 (67)/15-ME dated 15.09.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.			

49	Case No.:39/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00584/AM15/	RLA File :05/24/040/00456/AM15/	Lic.No/Date:0510392621 30.12.2014	Defer Date:27.10.2015
	Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015 and DO letter from Chairman to JS, C&PC on 23.07.2015 to expedite reply and decided to remind C&PC again to expedite comments. Case is deferred to 27.10.2015.			

50	Case No.:67/3/80-ALC2/2015	Party Name: PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Approved
	HQ File	RLA File	Lic.No/Date:1710006014	

:01/80/050/00067/AM16/	:17/24/040/00167/AM15/	30.12.2014	
Decision: The committee decided to ratify the norms based upon the DIPP ID Note No.12/103/2015-TSW/50 dated 15.09.2015 as under:- 1. Words "L= 422.5 mm" may be suffixed with the description of export item at Sl. No. 1. 2. Words "L= 332.5 mm" may be suffixed with the description of export item at Sl. No. 2. 3. Words "L= 472.5 mm" may be suffixed with the description of export item at Sl. No. 3. 4. Words "L= 372.5 mm" may be suffixed with the description of export item at Sl. No. 4. 5. Words "L= 372.5 mm" may be suffixed with the description of export item at Sl. No. 5. 6. Import items from Sl. No. 1 to 3 & 5 to 9 may be allowed on net to net basis with accountability clause. 7. Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 20 Kgs. on net to net basis			
RA may take necessary action accordingly.			

51	Case No.:34/27/80-ALC2/2014	Party Name: PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00659/AM15/	RLA File :07/24/040/00355/AM15/	Lic.No/Date:0710107320 31.12.2014	Defer Date:27.10.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 25.03.2015 followed by reminder on 05.06.2015 followed by reminder on 26.08.2015 for comments and decided to remind MSME again to expedite comments. Case is deferred to 27.10.2015.				

52	Case No.:12/24/80-ALC2/2014	Party Name: STANADYNE AMALGAMATIONS PVT. LTD.	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00557/AM15/	RLA File :04/24/040/00235/AM15/	Lic.No/Date:0410159951 01.01.2015	Defer Date:27.10.2015
Decision: The Committee noted that the firm has not replied to the MSME deficiency letter sent directly to them on 30.07.2015 followed by reminder dated 24.08.2015 and decided to issue final reminder to the firm to expedite comments failing which the case will be ejected with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 27.10.2015.				

53	Case No.:4/27/80-ALC2/2014	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00629/AM15/	RLA File :08/24/040/00366/AM15/	Lic.No/Date:0810134190 01.01.2015	Defer Date:27.10.2015
Decision: The Committee noted that the firm has not replied to the C&PC deficiency letter sent directly to them on 16.06.2015 followed by DGFT reminder dated 24.08.2015 and decided to issue final reminder to the firm to expedite comments. Case is deferred to 27.10.2015.				

54	Case No.:4/24/80-ALC2/2014	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00549/AM15/	RLA File :53/24/040/00014/AM15/	Lic.No/Date:5310018469 06.01.2015	Defer Date:27.10.2015
Decision: The Committee noted that firm's application has been sent to C&PC on 13.02.2015 followed by reminder dated 18.05.2015 and D.O. letter from Chairman, NC-I to JS, C&PC on 23.07.2015 to expedite comments and decided to remind C&PC again to expedite comments. Case is deferred to 27.10.2015.				

55	Case No.:38/3/80-ALC2/2015	Party Name: YORK TRANSPORT EQUIPMENT (INDIA) PRIVATE LIMITED	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Approved
	HQ File :01/80/050/00038/AM16/	RLA File :31/83/040/00216/AM15/	Lic.No/Date:3110065171 07.01.2015	
Decision: The committee decided to ratify the norms based upon the MSME ID Note No.30 (34)/15-ME dated 14.09.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.				

56	Case No.:12/27/80-ALC2/2014	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00637/AM15/	RLA File :09/24/040/00542/AM15/	Lic.No/Date:0910061508 08.01.2015	Defer Date:27.10.2015
Decision: The committee noted that the firm's reply dated 14.06.2015 has been has been sent to DHI on 26.06.2015 followed by reminder dated 24.08.2015 and decided to remind DHI again to expedite comments. Case is deferred to 27.10.2015.				

57

Case No.: 42/27/80- ALC2/2014	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Approved																		
HQ File :01/80/050/00667/AM15/	RLA File :03/94/040/00927/AM15/	Lic.No/Date:0310792675 08.01.2015																			
Decision : The committee decided to ratify the norms based upon the DIPP ID Note No.12/103/2015-TSW/57 dated 15.09.2015 as under:-																					
1. Net weight of export products at Sl. No. 1 to 11 may be specified as under:																					
<table><tr><td>Sl.</td><td>Net Weig ht (Kgs .)</td><td>Sl.</td><td>Net Weight (Kgs.)</td><td>Sl.</td><td>Net Weight (Kgs.)</td></tr><tr><td>1</td><td>276.08</td><td>5</td><td>43.95</td><td>9</td><td>46.52</td></tr><tr><td>2</td><td>292.68</td><td>6</td><td>70.66</td><td>10</td><td>47</td></tr></table>				Sl.	Net Weig ht (Kgs .)	Sl.	Net Weight (Kgs.)	Sl.	Net Weight (Kgs.)	1	276.08	5	43.95	9	46.52	2	292.68	6	70.66	10	47
Sl.	Net Weig ht (Kgs .)	Sl.	Net Weight (Kgs.)	Sl.	Net Weight (Kgs.)																
1	276.08	5	43.95	9	46.52																
2	292.68	6	70.66	10	47																

3	281.05	7	68.89	11	44.83
4	47.04	8	49.43		

1. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 4 & 7.
2. Quantity of import item at Sl. No. 1 may be allowed as 730.2 Kgs. as 1.25 Kgs./Kg. content in export items after taking 5 % recovery from scarp.
3. Quantity of import item at Sl. No. 2 may be allowed as 362.3 Kgs. as 1.32 Kgs./Kg. content in export items after taking 5 % recovery from scarp.
4. Quantity of import item at Sl. No. 3 may be allowed as 44.9 Kgs. as 1.87 Kgs./Kg. content in export items after taking 5 % recovery from scarp.
5. Quantity of import item at Sl. No. 4 may be allowed as 121.6 Kgs. as 1.58 Kgs./Kg. content in export items after taking 5 % recovery from scarp.
6. Quantities of import items at Sl. No. 5 & 6 may be allowed as 12180 Nos. & 1920 Nos. on net to net basis with accountability clause.
7. Quantity of import item at Sl. No. 7 may be allowed as 58 Kgs. as 1.58 Kgs./Kg. content in export items after taking 5 % recovery from scarp.

RA may take necessary action accordingly.

58	Case No.:66/3/80-ALC2/2015	Party Name: PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Approved
	HQ File :01/80/050/00066/AM16/	RLA File :17/24/040/00178/AM15/	Lic.No/Date:1710006020 08.01.2015	
	Decision : The committee decided to ratify the norms based upon the DIPP ID Note No.12/103/2015-TSW/58 dated 15.09.2015 as under:-			
	1. Words "L= 372.5 mm" may be suffixed with the description of export items at Sl. No. 1 to 5. 2. Words "L= 472.5 mm" may be suffixed with the description of export items at Sl. No. 6 & 7. 3. Words "L= 422.5 mm" may be suffixed with the description of export item at Sl. No. 8. 4. Import items from Sl. No. 1 to 5 may be allowed on net to net basis with accountability clause. 5. Quantity of import item at Sl. No. 6 may be allowed as applied for i.e. 10.5 Kgs. on net to net basis			
	RA may take necessary action accordingly.			

59	Case No.:35/27/80-ALC2/2014	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Closed
	HQ File :01/80/050/00660/AM15/	RLA File :02/24/040/00196/AM15/	Lic.No/Date:0210205434 09.01.2015	
	Decision: The committee noted that the firm has informed that the above mentioned AA has been cancelled by RA, Kolkata Vide its letter dated 10.06.2015 and decided to close the case. RA may take further necessary action accordingly.			

60	Case No.:10/24/80-ALC2/2014	Party Name: PRECISION EQUIPMENTS (CHENNAI) PVT.LTD.	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
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PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

HQ File :01/80/050/00555/AM15/	RLA File :04/24/040/00258/AM15/	Lic.No/Date:0410160020 13.01.2015	Defer Date:27.10.2015
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Decision: The committee noted that DIPP has raised further deficiency vide ID No.No.12/103/2015-TSW/60 dated 15.09.2015 as under and decided to send it to the firm to furnish reply:-

1. Reply submitted by the firm vide their letter dated 02/09/2015 has been perused. Firm has again submitted information for import items at Sl. No. 5, 6, 9 & 11 and not information at Sl. No. 5, 6, 9 & 11 of Standard Deficiency Format.
2. Accordingly, firm may again be requested to submit information in respect of items Sl. No. 5, 6, 9 & 11 of Standard Deficiency Format, export product wise reproduced below:

(5) Weight of each of the imported and indigenous input, separately for each export product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

(6) Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

(9) Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

(11) Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred to 27.10.2015.

61	Case No.:71/3/80-ALC2/2015	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00071/AM16/	RLA File :03/94/040/00954/AM15/	Lic.No/Date:0310792873 13.01.2015	Defer Date:27.10.2015
	Decision: The committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 13.07.2015 followed by reminder dated 24.08.2015 and decided to send final reminder to firm to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest. Case is deferred to 27.10.2015.			

62	Case No.:3/24/80-ALC2/2014	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00548/AM15/	RLA File :53/24/040/00013/AM15/	Lic.No/Date:5310018470 14.01.2015	Defer Date:27.10.2015
	Decision: The committee noted that firm's application has been sent to C&PC on 13.02.2015 followed by reminder on 18.05.2015 and DO letter from Chairman to JS, C&PC to expedite comments and decided to remind C&PC again to expedite comments. Case is deferred to 27.10.2015.			

63	Case No.:75/27/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00700/AM15/	RLA File :05/24/040/00487/AM15/	Lic.No/Date:0510392875 15.01.2015	Defer Date:27.10.2015
	Decision: The committee noted that firm's application has been sent to C&PC on 13.02.2015 followed by reminder on 18.05.2015 and DO letter from Chairman to JS, C&PC to expedite comments decided to remind C&PC again to expedite comments. Case is deferred to 27.10.2015.			

64	Case No.:2/3/80-ALC2/2015	Party Name: GOLDEN ROLLS PVT LTD	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Approved
	HQ File :01/80/050/00002/AM16/	RLA File :05/23/040/00225/AM15/	Lic.No/Date:0510392836 15.01.2015	
	Decision: The committee decided to ratify the norms based upon the DIPP (Chemical) ID Note No.7/140/15-TSW dated 18.08.2015 (copy to be sent to RA & Firm). RA may take further necessary action accordingly.			

65	Case No.:5/27/80-ALC2/2014	Party Name: H L E ENGINEERS PVT LTD,	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Approved
	HQ File :01/80/050/00630/AM15/	RLA File :52/24/040/00059/AM15/	Lic.No/Date:5210041399 16.01.2015	
	Decision : The committee decided to ratify the norms based upon the DIPP ID Note No.12/103/2015-TSW/65 dated 15.09.2015 as under:- 1. Net weights of 50.4 MT, 4.8 MT & 7.5 MT may be specified with quantities of export products at Sl. No. 1, 2 & 3 respectively. 2. Word 'Relevant' may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 1.05 Kgs./Kg. content in export items at Sl. No. 1 & 2. RA may take further necessary action accordingly.			

66	Case No.:27/27/80-ALC2/2014	Party Name: TRANTER INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00652/AM15/	RLA File :31/83/040/00230/AM15/	Lic.No/Date:3110065210 16.01.2015	Defer Date:27.10.2015
	Decision: The committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 06.07.2015 followed by reminder dated 24.08.2015 and decided to send final reminder to the firm to furnish reply failing which the case will rejected with direction to the firm to pay applicable custom duty with interest. Case is deferred to 27.10.2015.			

67	Case No.:11/9/80-ALC2/2015	Party Name: STYL RITE OPTICAL INDUSTRIES	Meet No/Date:12/80-ALC2/2015	Status: Deferred
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		15.09.2015	
HQ File :01/80/050/00196/AM16/	RLA File :03/95/040/00752/AM15/	Lic.No/Date:0310792991 16.01.2015	Defer Date:27.10.2015
Decision: The committee noted that firm's application has been sent to C&PC on 31.07.2015 for comments and decided to remind C&PC to expedite comments. Case is deferred to 27.10.2015.			

68	Case No.:50/27/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00675/AM15/	RLA File :05/23/040/00485/AM15/	Lic.No/Date:0510392924 19.01.2015	Defer Date:27.10.2015
Decision: The committee noted that the firm's reply dated 27.08.2015 has been sent to MSME on 03.09.2015 for examination and comments. Case is deferred to 27.10.2015.				

69	Case No.:51/27/80-ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00676/AM15/	RLA File :05/23/040/00484/AM15/	Lic.No/Date:0510392923 19.01.2015	Defer Date:27.10.2015
Decision: The committee noted that the firm's reply dated 27.08.2015 has been sent to MSME on 03.09.2015 for examination and comments. Case is deferred to 27.10.2015.				

70	Case No.:25/27/80-ALC2/2014	Party Name: S AND W JEWELLERY PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Approved
	HQ File :01/80/050/00650/AM15/	RLA File :07/24/040/00364/AM15/	Lic.No/Date:0710107478 20.01.2015	
Decision: The committee decided to ratify the norms based upon the MSME ID Note No.30 (107)/15-ME dated 03.09.2015 (Copy of the comments being sent to firm and RA). RA may take further necessary action accordingly.				

71	Case No.:38/27/80-ALC2/2014	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00663/AM15/	RLA File :03/94/040/00942/AM15/	Lic.No/Date:0310793102 20.01.2015	Defer Date:27.10.2015
Decision: The committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 01.05.2015 followed by reminder on 13.07.2015 and final reminder on 24.08.2015 and decided to grant another 15 days time to furnish reply. Case is deferred to 27.10.2015.				

72	Case No.:40/27/80-ALC2/2014	Party Name: GALA PRECISION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
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HQ File :01/80/050/00665/AM15/	RLA File :03/94/040/00972/AM15/	Lic.No/Date:0310793108 20.01.2015	Defer Date:27.10.2015
Decision: The committee noted that the firm's reply date d 10.09.2015 has been sent to DIPP for examination and comments. Case is deferred to 27.10.2015.			

Case No.:74/27/80- ALC2/2014	Party Name: MITA INDIA PRIVATE LIMITED	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
73 HQ File :01/80/050/00699/AM15/	RLA File :05/24/040/00497/AM15/	Lic.No/Date:0510392948 21.01.2015	Defer Date:27.10.2015
Decision: The committee noted that firm's application has been sent to MSME on 23.04.2015 followed by reminder on 30.7.2015 and 26.08.2015 to expedite comments. Case is deferred to 27.10.2015.			

Case No.:8/27/80- ALC2/2014	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
74 HQ File :01/80/050/00633/AM15/	RLA File :22/24/040/00096/AM15/	Lic.No/Date:2210015179 27.01.2015	Defer Date:27.10.2015
Decision: The committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to them on 13.07.2015 and decided to send reminder to firm to furnish reply. Case is deferred to 27.10.2015.			

Case No.:9/27/80- ALC2/2014	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
75 HQ File :01/80/050/00634/AM15/	RLA File :17/24/040/00180/AM15/	Lic.No/Date:1710006043 30.01.2015	Defer Date:27.10.2015
Decision: The committee noted that firm's application has been sent to MSME on 23.04.2015 followed by reminder on 31.7.2015 and 26.08.2015 to expedite comments. It is informed by MSME that the application has been sent to MSME D.I. Goa. Case is deferred to 27.10.2015.			

Case No.:7/27/80- ALC2/2014	Party Name: BANGALORE VALVES PVT. LTD.,	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
76 HQ File :01/80/050/00632/AM15/	RLA File :07/24/040/00385/AM15/	Lic.No/Date:0710107542 02.02.2015	Defer Date:27.10.2015
Decision: The committee noted that DHI vide U.O. No.3 (70)/15-TSW (B)/300 dated 10.08.2015 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply. Case is deferred to 27.10.2015.			

77 Case No.:7/3/80- ALC2/2015	Party Name: FENIX PROCESS	Meet No/Date:12/80- ALC2/2015	Status: Deferred
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	TECHNOLOGIES PVT.LTD.	15.09.2015	
HQ File :01/80/050/00007/AM16/	RLA File :31/83/040/00236/AM15/	Lic.No/Date:3110065242 02.02.2015	Defer Date:27.10.2015
Decision: The committee noted that DIPP vide ID No.12/103/2015-TSW/77 dated 15.09.2015 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- Reply submitted by the firm vide their letter dated 05/08/2015 has been perused which is not complete and they may be asked to submit/clarify the following: 1. Net weight of export items do not match with net weight of import items contained therein e.g. net weight of export item at Sl. No. 1 has been indicated as 430 Kgs. whereas, net weight of import items at Sl. No. 1 & 2 in this export item has been indicated as 465.18 Kgs. & 88.97 Kgs. (Total 554.15 Kgs.). The may be clarified and corrected. 2. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format.-export product wise. 3. Total requirement of each import item, export product wise, in a tabular form. Case is deferred to 27.10.2015.			

	Case No.:14/27/80- ALC2/2014	Party Name: ESSAR PROJECTS (INDIA) LTD.	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
78	HQ File :01/80/050/00639/AM15/	RLA File :52/24/040/00062/AM15/	Lic.No/Date:5210041417 03.02.2015	Defer Date:27.10.2015
Decision : The committee noted that DIPP representative present in the meeting has raised the following deficiencies in the firm's application and decided to send it to the firm to furnish reply:- "Sl.No.4 & 5 of Standard Deficiency Letter". Case is deferred to 27.10.2015.				

	Case No.:55/27/80- ALC2/2014	Party Name: BOYSEN INDIA LIMITED	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
79	HQ File :01/80/050/00680/AM15/	RLA File :05/23/040/00497/AM15/	Lic.No/Date:0510393088 04.02.2015	Defer Date:27.10.2015
Decision: The committee noted that the firm's reply dated 27.08.2015 has been sent to MSME on 03.09.2015 for examination and comments. Case is deferred to 27.10.2015.				

	Case No.:15/3/80- ALC2/2015	Party Name: G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
80	HQ File :01/80/050/00015/AM16/	RLA File :04/24/040/00271/AM15/	Lic.No/Date:0410160110 05.02.2015	Defer Date:27.10.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI on 03.06.2015) letter sent to them on 10.06.2015 followed by reminder on 24.08.2015 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest.				

Case is deferred to 27.10.2015.				
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81	Case No.: 39/3/80-ALC2/2015	Party Name: THERMAX LTD.,	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00039/AM16/	RLA File :31/83/040/00232/AM15/	Lic.No/Date:3110065257 05.02.2015	Defer Date:27.10.2015
	Decision: The Committee noted that earlier the firm's application was sent to DHI on 30.07.2015 for comments. However, as the case pertains to DIPP, NC decided to send the application to DIPP for examination and comments. Case is deferred to 27.10.2015.			

82	Case No.: 41/3/80-ALC2/2015	Party Name: Y-TEC INDIA PVT. LTD.,	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00041/AM16/	RLA File :05/24/040/00523/AM15/	Lic.No/Date:0510393093 05.02.2015	Defer Date:27.10.2015
	Decision: The Committee noted that the firm has not replied to the C&PC deficiency letter dated 22.06.2015 sent directly to them followed by DGFT reminder dated 24.08.2015 and decided to issue final reminder to the firm to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 27.10.2015.			

83	Case No.: 60/3/80-ALC2/2015	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00060/AM16/	RLA File :03/95/040/00908/AM15/	Lic.No/Date:0310793628 05.02.2015	Defer Date:27.10.2015
	Decision: The Committee noted that firm's reply dated 02.09.2015 has been sent to DIPP on 14.09.2015 for comments. Case is deferred to 27.10.2015.			

84	Case No.: 18/27/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00643/AM15/	RLA File :07/24/040/00397/AM15/	Lic.No/Date:0710107595 11.02.2015	Defer Date:27.10.2015
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter dated 15.06.2015 sent to them on 30.06.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 27.10.2015.			

85	Case No.: 49/3/80-ALC2/2015	Party Name: APAR INDUSTRIES LIMITED	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310793794	Defer

:01/80/050/00049/AM16/	:03/94/040/01007/AM15/	11.02.2015	Date:27.10.2015
Decision: The Committee noted that application of the firm has been sent to DEIT on 08.05.2015 followed by reminder on 13.07.2015 & 24.08.2015 for comments. Case is deferred to 27.10.2015.			

86	Case No.:62/3/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00062/AM16/	RLA File :03/95/040/00743/AM15/	Lic.No/Date:0310793788 11.02.2015	Defer Date:27.10.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them 30.07.2015 followed by reminder dated 26.08.2015. The firm vide its letter dated 11.09.2015 has sought time up to 30th September, 2015 to furnish reply. Case is deferred to 27.10.2015				

87	Case No.:58/27/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00683/AM15/	RLA File :05/24/040/00536/AM15/	Lic.No/Date:0510393179 12.02.2015	Defer Date:27.10.2015
Decision: The Committee noted that the firm's reply sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and decided to remind C&PC again to expedite comments. Case is deferred to 27.10.2015.				

88	Case No.:72/27/80-ALC2/2014	Party Name: VOITH HYDRO PRIVATE LIMITED	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00697/AM15/	RLA File :05/24/040/00547/AM15/	Lic.No/Date:0510393194 13.02.2015	Defer Date:27.10.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them on 12.05.2015 followed by reminder dated 30.07.2015 and final reminder dated 24.08.2015 decided to wait for another 15 days for reply. Case is deferred to 27.10.2015.				

89	Case No.:66/27/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00691/AM15/	RLA File :05/23/040/00518/AM15/	Lic.No/Date:0510393197 16.02.2015	Defer Date:27.10.2015
Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note				

dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue.

The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, **the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates.**

Case is deferred to 27.10.2015.

90	Case No.:68/3/80-ALC2/2015	Party Name:UNIRAY MEDICAL LLP	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00068/AM16/	RLA File :03/95/040/00973/AM15/	Lic.No/Date:0310793894 16.02.2015	Defer Date:27.10.2015
Decision: The Committee noted that firm's application has been sent to C&PC on 08.05.2015 for comments followed by reminder through DO letter dated 23.07.2015 to expedite comments and decided to remind C&PC again to expedite comments. Case is deferred to 27.10 .2015.				

91	Case No.:47/3/80-ALC2/2015	Party Name: AYYAPPA CNC PVT.LTD,	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Approved
	HQ File :01/80/050/00047/AM16/	RLA File :07/24/040/00413/AM15/	Lic.No/Date:0710107644 18.02.2015	
Decision: The committee decided to ratify the norms based upon the MSME ID Note No.30 (88)/15-ME dated 25.08.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.				

92	Case No.:58/3/80-ALC2/2015	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00058/AM16/	RLA File :03/95/040/00955/AM15/	Lic.No/Date:0310793938 18.02.2015	Defer Date:27.10.2015
Decision: The Committee noted that firm has not replied to the deficiency (raised by DIPP) letter sent to the firm on 05.06.2015 followed by reminder dated 30.07.2015 and final reminder dated 26.08.2015 and decided to wait another 15 days for reply from the firm. Case is deferred to 27.10.2015.				

93	Case No.:19/27/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
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HQ File :01/80/050/00644/AM15/	RLA File :07/24/040/00400/AM15/	Lic.No/Date:0710107651 19.02.2015	Defer Date:27.10.2015
Decision: The Committee noted that the firm has not replied to the DEIT deficiency letter dated 13.07.2015 sent directly to them and decided to send reminder to the firm to furnish reply. Case is deferred to 27.10.2015.			

Case No.:20/27/80-ALC2/2014	Party Name: GAD AEROSPACE PVT LTD	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
94 HQ File :01/80/050/00645/AM15/	RLA File :07/24/040/00382/AM15/	Lic.No/Date:0710107661 19.02.2015	Defer Date:27.10.2015
Decision: The Committee noted that MSME has called for calculation sheet directly from the firm and decided issue reminder to the firm to expedite reply. Case is deferred to 27.10.2015.			

Case No.:32/27/80-ALC2/2014	Party Name: PMC WINSTAR HYDRAULICS PRIVATE LIMITED	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
95 HQ File :01/80/050/00657/AM15/	RLA File :07/24/040/00417/AM15/	Lic.No/Date:0710107668 19.02.2015	Defer Date:27.10.2015
Decision: The Committee noted that firm's application has been sent to MSME on 23.04.2015 followed by reminder on 05.06.2015 and 26.08.2015 and decided to remind MSME again to expedite comments. Case is deferred to 27.10.2015.			

Case No.:52/3/80-ALC2/2015	Party Name: ANACON PROCESS CONTROL PVT. LTD.	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
96 HQ File :01/80/050/00052/AM16/	RLA File :03/94/040/00960/AM15/	Lic.No/Date:0310793978 19.02.2015	Defer Date:27.10.2015
Decision: The Committee noted that DEIT vide letter No.17 (29)/2015-IPHW dated 03.08.2015 has raised deficiency in the firm's application and sent it directly to the firm on 03.08.2015 and decided to issue reminder to the firm to furnish reply. Case is deferred to 27.10.2015.			

Case No.:62/27/80-ALC2/2014	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
97 HQ File :01/80/050/00687/AM15/	RLA File :05/23/040/00522/AM15/	Lic.No/Date:0510393309 20.02.2015	Defer Date:27.10.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them on 24.08.2015 and decided to remind the firm to expedite their reply. Case is deferred to 27.10.2015			

Case No.:16/27/80-ALC2/2014	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
98			

HQ File :01/80/050/00641/AM15/	RLA File :04/24/040/00293/AM15/	Lic.No/Date:0410160192 24.02.2015	Defer Date:27.10.2015
Decision: The committee deliberated on the comments provided by the C&PC vide OM No.46011/79/2010-PC-II dated 24.08.2015. NC is of the view that 10% wastage is on the higher side. Therefore, C&PC is requested to reconsider their recommendation (Copy of the comments being returned to C&PC). Case is deferred to 27.10.2015.			

Case No.:28/27/80-ALC2/2014	Party Name: MONTAN HYDRAULIK (INDIA) PVT LTD	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
99 HQ File :01/80/050/00653/AM15/	RLA File :04/24/040/00283/AM15/	Lic.No/Date:0410160191 24.02.2015	Defer Date:27.10.2015
Decision: The Committee noted that firm's application has been sent to MSME on 23.04.2015 followed by reminder on 05.06.2015 and 26.08.2015 for comments and decided to remind MSME again to expedite comments. Case is deferred to 27.10.2015.			

Case No.:17/27/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
100 HQ File :01/80/050/00642/AM15/	RLA File :07/24/040/00422/AM15/	Lic.No/Date:0710107705 25.02.2015	Defer Date:27.10.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME on 03.08.2015) letter sent to them on 24.08.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 27.10.2015			

Case No.:68/27/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
101 HQ File :01/80/050/00693/AM15/	RLA File :05/23/040/00543/AM15/	Lic.No/Date:0510393425 02.03.2015	Defer Date:27.10.2015
Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue. The firm has informed that its supply in this case is to ONGC, Mumbai under deemed export category.			

The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates.

Case is deferred to 27.10.2015.

102	Case No.:54/3/80-ALC2/2015	Party Name: ENESTEE ENGINEERING LTD.	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00054/AM16/	RLA File :50/24/040/00020/AM15/	Lic.No/Date:5010002186 05.03.2015	Defer Date:27.10.2015
	Decision: The Committee noted that firm has not replied to the deficiency (raised by DHI) letter dated 29.05.2015 sent to them on 10.06.2015 followed by reminder on 24.08.2015 and decided to send final reminder to the firm to furnish reply. Case is deferred 27.10.2015.			

103	Case No.:10/9/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00195/AM16/	RLA File :07/24/040/00442/AM15/	Lic.No/Date:0710107755 05.03.2015	Defer Date:27.10.2015
	Decision: The Committee noted that MSME vide ID No.30 (125)/15-ME dated 09.09.2015 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply. Case is deferred to 27.10.2015.			

104	Case No.:31/3/80-ALC2/2015	Party Name: MINDA STONERIDGE INSTRUMENTS LTD.	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00031/AM16/	RLA File :31/83/040/00248/AM15/	Lic.No/Date:3110065309 09.03.2015	Defer Date:27.10.2015
	Decision: The Committee noted that earlier firm's application was sent to MSME on 08.05.2015 for comments. However, MSME has returned the application stating that this case does not pertain to them. Accordingly, NC decided to send it to DHI for examination and comments. Case is deferred to 27.10.2015.			

105	Case No.:14/3/80-ALC2/2015	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00014/AM16/	RLA File :05/23/040/00557/AM15/	Lic.No/Date:0510393507 11.03.2015	Defer Date:27.10.2015
	Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these			

representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue. The firm has informed that its supply in this case is to ONGC, Mumbai under deemed export category.

The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, **the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates.**

Case is deferred to 27.10.2015.

106	Case No.:55/3/80-ALC2/2015	Party Name: GOA THERMOSTATIC INSTRUMENTS PVT. LTD.,	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00055/AM16/	RLA File :17/24/040/00204/AM15/	Lic.No/Date:1710006064 11.03.2015	Defer Date:27.10.2015
	Decision: The Committee noted that DIPP vide ID No.12/103/2015-TSW/106 dated 15.09.2015 has raised deficiency in the firm's application as under and decided to send it to the firm to furnish reply:- Information submitted by the firm vide their letter dated 19/08/2015 is incomplete and they may be asked to submit the following information: 1. Weight of components to be manufactured out of imported raw materials at Sl. No. 1 & 2 along with the drawing of the components with their dimensions. Case is deferred to 27.10.2015.			

107	Case No.:2/27/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00627/AM15/	RLA File :61/24/040/00087/AM15/	Lic.No/Date:6110001280 12.03.2015	Defer Date:27.10.2015
	Decision: The Committee noted that firm's application has been sent to DHI on 25.03.2015 followed by reminder on 05.06.2015 and decided to remind DHI again to expedite comments. Case is deferred to 27.10.2015.			

108	Case No.:7/9/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00192/AM16/	RLA File :07/24/040/00452/AM15/	Lic.No/Date:0710107791 12.03.2015	Defer Date:27.10.2015

Decision: The Committee noted that MSME vide ID No.30 (99)/15-ME dated 01.09.2015 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply.
Case is deferred to 27.10.2015.

109	Case No.: 36/3/80-ALC2/2015	Party Name: YORK TRANSPORT EQUIPMENT (INDIA) PRIVATE LIMITED	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Approved
	HQ File :01/80/050/00036/AM16/	RLA File :31/83/040/00256/AM15/	Lic.No/Date:3110065330 13.03.2015	
Decision: The committee decided to ratify the norms based upon the MSME ID Note No.30 (57)/15-ME dated 15.09.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.				

110	Case No.: 69/3/80-ALC2/2015	Party Name: SONDEX HEAT EXCHANGERS INDIA PVT.LTD	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00069/AM16/	RLA File :34/24/040/00331/AM15/	Lic.No/Date:3410041051 16.03.2015	Defer Date:27.10.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 30.07.2015 followed by reminder on 24.08.2015 and decided to send final reminder to firm to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest. Case is deferred to 27.10.2015.				

111	Case No.: 13/3/80-ALC2/2015	Party Name: INDIA AUTOMOTIVES	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00013/AM16/	RLA File :05/23/040/00571/AM15/	Lic.No/Date:0510393605 17.03.2015	Defer Date:27.10.2015
Decision: The Committee noted that the firm has not replied to the deficiency (raised by MSME) letter sent to them on 18.05.2015 followed by reminder on 24.08.2015 and decided to send final reminder to firm to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest. Case is deferred to 27.10.2015.				

112	Case No.: 29/3/80-ALC2/2015	Party Name: NEW TECH INDUSTRIES	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00029/AM16/	RLA File :04/24/040/00317/AM15/	Lic.No/Date:0410160288 17.03.2015	Defer Date:27.10.2015
Decision: The Committee noted that MSME vide ID No.30 (122)/15-ME dated 09.09.2015 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply.				

Case is deferred to 27.10.2015.

113	Case No.:35/3/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00035/AM16/	RLA File :53/24/040/00018/AM15/	Lic.No/Date:5310018479 17.03.2015	Defer Date:27.10.2015
	Decision: The Committee noted that firm's application has been sent to C&PC on 08.05.2015 followed by reminder on 18.05.2015, D.O. from Chairman to JS, C&PC to expedite comments and decided to remind C&PC again to expedite comments. Case is deferred to 27.10.2015.			

114	Case No.:30/3/80-ALC2/2015	Party Name: NEW TECH INDUSTRIES	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00030/AM16/	RLA File :04/24/040/00326/AM15/	Lic.No/Date:0410160325 20.03.2015	Defer Date:27.10.2015
	Decision: The Committee noted that MSME vide ID No.30 (126)/15-ME dated 09.09.2015 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply. Case is deferred to 27.10.2015.			

115	Case No.:17/3/80-ALC2/2015	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00017/AM16/	RLA File :05/23/040/00579/AM15/	Lic.No/Date:0510393722 24.03.2015	Defer Date:27.10.2015
	Decision: The Committee noted that DHI has recommended for fixation of norms in this case as per Sub-committee report. However, NC decided to defer the case for further deliberation on the matter. The firm has confirmed that the above mentioned AA has been obtained for physical exports, supply is to Dubai. Case is deferred to 27.10.2015.			

116	Case No.:18/3/80-ALC2/2015	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Approved
	HQ File :01/80/050/00018/AM16/	RLA File :05/23/040/00577/AM15/	Lic.No/Date:0510393706 24.03.2015	
	Decision: The committee decided to ratify the norms based upon the DIPP ID No.12/103/2015-TSW/116 dated 15.09.2015 as under:- 1. Net Fabricated weights of export items at Sl. No. 1, 2 & 3 may be specified as 63.5 MT, 49 MT & 58 MT respectively. 2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 & 2. 3. Quantity of import item at Sl. No. 1 may be allowed as 1.0417 Kgs/Kg. content in the export product at Sl. No. 1 as claimed by the firm. 4. Quantity of import item at Sl. No. 2 may be allowed as 1.0417 Kgs/Kg. content in the export products at Sl. No. 2 & 3 as claimed by the firm.			

5. Quantities of import items at Sl. No. 3 to 10 (Welding consumables) may be allowed as applied for i.e. 5000 Kgs., 4500 Kgs., 1000 Kgs., 1500 Kgs., 6500 Kgs., 1500 Kgs., 1500 Kgs., & 1000 Kgs. respectively.

RA may take necessary action accordingly.

117	Case No.: 20/3/80-ALC2/2015	Party Name: AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00020/AM16/	RLA File :05/23/040/00580/AM15/	Lic.No/Date:0510393719 24.03.2015	Defer Date:27.10.2015
	Decision: The Committee noted that firm's application has been sent to C&PC on 08.05.2015 followed by reminder dated 18.05.2015, D.O. letter dated 23.07.2015 from Chairman to JS, C&PC to expedite comments and decided to remind C&PC again to expedite comments. Case is deferred to 27.10.2015.			

118	Case No.: 8/9/80-ALC2/2015	Party Name: SOPLAR INDIA PVT.LTD,	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00193/AM16/	RLA File :07/21/040/01140/AM15/	Lic.No/Date:0710107912 24.03.2015	Defer Date:27.10.2015
	Decision: The Committee noted that the firm's application has been sent to DHI on 31.07.2015 for comments and decided to remind DHI to expedite comments. Case is deferred to 27.10.2015.			

119	Case No.: 10/3/80-ALC2/2015	Party Name: CHEMICO SYNTHETICS LTD.,	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Approved
	HQ File :01/80/050/00010/AM16/	RLA File :05/23/040/00574/AM15/	Lic.No/Date:0510393725 25.03.2015	
	Decision: The committee decided to ratify the norms based upon the MSME ID Note No.30 (87)/15-ME dated 25.08.2015 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.			

120	Case No.: 19/3/80-ALC2/2015	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00019/AM16/	RLA File :05/23/040/00572/AM15/	Lic.No/Date:0510393737 25.03.2015	Defer Date:27.10.2015
	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 13.07.2015 followed by reminder on 24.08.2015 and decided to send reminder to firm to furnish reply. Case is deferred to 27.10.2015.			

121	Case No.: 22/3/80-	Party Name: CEE DEE	Meet No/Date:12/80-	Status:
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	ALC2/2015	VACUUM EQUIPMENT PVT LTD	ALC2/2015 15.09.2015	Deferred
	HQ File :01/80/050/00022/AM16/	RLA File :31/82/040/00293/AM15/	Lic.No/Date:3110065352 25.03.2015	Defer Date:27.10.2015
Decision: The Committee noted that the firm's reply dated 28.08.2015 has been sent to DEIT on 09.09.2015 for examination and comments. Case is deferred to 27.10.2015.				

	Case No.:46/3/80- ALC2/2015	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
122	HQ File :01/80/050/00046/AM16/	RLA File :07/24/040/00462/AM15/	Lic.No/Date:0710107930 25.03.2015	Defer Date:27.10.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 08.05.2015 followed by reminder on 13.07.2015 and 24.08.2015 for comments and decided to remind MSME again to expedite comments. Case is deferred to 27.10.2015.				

	Case No.:64/3/80- ALC2/2015	Party Name: MARZOLI TEXTILE MACHINERY MANUFACTURERS PVT.LTD.	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Approved
123	HQ File :01/80/050/00064/AM16/	RLA File :07/24/040/00445/AM15/	Lic.No/Date:0710107916 25.03.2015	
Decision: The committee decided to ratify the norms based upon the MSME ID Note No.30 (90)/15-ME dated 25.08.2015 (Copy of the comments being sent to firm and RA).				
RA may take necessary action accordingly.				

	Case No.:16/3/80- ALC2/2015	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
124	HQ File :01/80/050/00016/AM16/	RLA File :05/23/040/00581/AM15/	Lic.No/Date:0510393746 26.03.2015	Defer Date:27.10.2015
Decision : The Committee noted that firm's representative Shri Kapil Bajaj, Deputy Manager SCM attended the personal hearing held on 04.08.2015 and were explained about the errors in their information given to DES-I. NC also noted that the firm was asked to provide correct details regarding export/import items for consideration of their case and decided to send reminder to the firm to expedite reply. Case is deferred to 27.10.2015.				

	Case No.:65/3/80- ALC2/2015	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED,	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
125	HQ File :01/80/050/00065/AM16/	RLA File :07/24/040/00473/AM15/	Lic.No/Date:0710107942 26.03.2015	Defer Date:27.10.2015

Decision: The Committee noted that DHI vide U.O. No.3 (120)/2015-TSW (B) dated 28.08.2015 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply. Case is deferred to 27.10.2015.

126	Case No.:9/9/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Approved
	HQ File :01/80/050/00194/AM16/	RLA File :07/24/040/00467/AM15/	Lic.No/Date:0710107937 26.03.2015	
	Decision: The committee decided to ratify the norms based upon the MSME ID Note No.30 (104)/15-ME dated 01.09.15 (Copy of the comments being sent to firm and RA). RA may take necessary action accordingly.			

127	Case No.:21/3/80-ALC2/2015	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00021/AM16/	RLA File :04/24/040/00331/AM15/	Lic.No/Date:0410160379 01.04.2015	Defer Date:27.10.2015
	Decision: The Committee noted that MSME vide ID No.30 (115)/15-ME dated 09.09.15 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply. Case is deferred to 27.10.2015.			

128	Case No.:12/9/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00197/AM16/	RLA File :34/24/040/00263/AM15/	Lic.No/Date:3410041122 06.04.2015	Defer Date:27.10.2015
	Decision: The Committee noted that the firm's application has been sent to C&PC for examination and comments on 31.07.2015 and decided to remind C&PC to expedite comments. Case is deferred to 27.10.2015.			

129	Case No.:34/3/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00034/AM16/	RLA File :53/24/040/00021/AM15/	Lic.No/Date:5310018490 10.04.2015	Defer Date:27.10.2015
	Decision: The Committee noted that firm's application has been sent to C&PC on 08.05.2015 followed by reminder on 18.05.2015 and 26.08.2015 for examination and comments and decided to remind C&PC again to expedite comments. Case is deferred to 27.10.2015.			

130	Case No.:6/9/80-ALC2/2015	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
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	HQ File :01/80/050/00191/AM16/	RLA File :07/24/040/00061/AM16/	Lic.No/Date:0710108298 01.06.2015	Defer Date:27.10.2015
	Decision: The Committee noted that MSME vide ID No.30 (102)/15-ME dated 01.09.15 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply. Case is deferred to 27.10.2015.			

	Case No.:4/9/80-ALC2/2015	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
131	HQ File :01/80/050/00189/AM16/	RLA File :04/24/040/00053/AM16/	Lic.No/Date:0410160639 05.06.2015	Defer Date:27.10.2015
	Decision: The Committee noted that MSME vide ID No.30 (114)/15-ME dated 07.09.15 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply. Case is deferred to 27.10.2015.			

	Case No.:5/9/80-ALC2/2015	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
132	HQ File :01/80/050/00190/AM16/	RLA File :04/24/040/00051/AM16/	Lic.No/Date:0410160643 05.06.2015	Defer Date:27.10.2015
	Decision: The Committee noted that MSME vide ID No.30 (116)/15-ME dated 09.09.15 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply. Case is deferred to 27.10.2015.			

	Case No.:1/6/80-ALC2/2015	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
133	HQ File :01/80/050/00106/AM16/	RLA File :09/24/040/00129/AM16/	Lic.No/Date:0910062161 10.06.2015	Defer Date:27.10.2015
	Decision : The Committee noted that hard copy of the application of the firm has not been received despite reminder on 24.08.2015 and decided to remind RA & firm again to send hard copy of the application to DGFT(HQ) for fixation of norms. Case is deferred to 27.10.2015.			

	Case No.:2/9/80-ALC2/2015	Party Name: GESTEK ENGINEERING PRIVATE LIMITED	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Deferred
134	HQ File :01/80/050/00187/AM16/	RLA File :05/23/040/00055/AM16/	Lic.No/Date:0510394574 16.06.2015	Defer Date:27.10.2015
	Decision: The Committee noted that hard copy of the application of the firm has been received and is being sent to DIPP for examination and comments. Case is deferred to 27.10.2015.			

135	Case No.:3/9/80-ALC2/2015	Party Name: THERMAX LTD.,	Meet No/Date:12/80- ALC2/2015 15.09.2015	Status: Approved
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HQ File :01/80/050/00188/AM16/	RLA File :31/83/040/00028/AM16/	Lic.No/Date:3110065498 22.06.2015	
Decision: The committee decided to ratify the norms based upon the DHI U.O. No.3 (146)/15-TSW (B) dated 19.08.15 (Copy of the comments being sent to firm and RA).			
RA may take necessary action accordingly			

136	Case No.:1/9/80-ALC2/2015	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00186/AM16/	RLA File :09/24/040/00153/AM16/	Lic.No/Date:0910062346 20.07.2015	Defer Date:27.10.2015
	Decision: The Committee noted that hard copy of the application of the firm has not been received despite reminder sent to them on 24.08.2015 and decided to remind RA & firm again to send hard copy of the application to DGFT(HQ) for fixation of norms. Case is deferred to 27.10.2015.			

137	Case No.:1/12/80-ALC2/2015	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00248/AM16/	RLA File :31/83/040/00076/AM16/	Lic.No/Date:3110065609 25.08.2015	Defer Date:27.10.2015:
	Decision: The Committee noted that the firm's application has been sent to MSME on 09.09.2015 for examination and comments. Case is deferred to 27.10.2015.			

138	Case No.:2/12/80-ALC2/2015	Party Name: SOGEFI MNR ENGINE SYSTEMS INDIA PVT LTD,	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00249/AM16/	RLA File :07/24/040/00161/AM16/	Lic.No/Date:0710108645 25.08.2015	Defer Date:27.10.2015:
	Decision : The Committee noted that hard copy of the application of the firm has not been received and decided to remind RA & firm again to send hard copy of the application to DGFT(HQ) for fixation of norms. Case is deferred to 27.10.2015.			

139	Case No.:3/12/80-ALC2/2015	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date:12/80-ALC2/2015 15.09.2015	Status: Deferred
	HQ File :01/80/050/00250/AM16/	RLA File :22/24/040/00033/AM16/	Lic.No/Date:2210015302 02.09.2015	Defer Date:27.10.2015
	Decision : The Committee noted that hard copy of the application of the firm has not been received and decided to remind RA & firm again to send hard copy of the application to DGFT(HQ) for fixation of norms. Case is deferred to 27.10.2015.			

S.No.359

Case No. A - 04	M/s. Larsen & Toubro Ltd.,	HQF.No.01/80/171/00443/AM15/DES.I	Lic. No. & date
Meeting No.12/16		RLA, No.03/95/039/00001/AM15	0310787646
Date: 15.09.2015		Request for ratification of norms	dt.05.08.2014

Decision: The Committee noted that the firm has not replied to the reminder sent to them on 31.07.2015 and decided issue final reminder to the firm to furnish reply failing which this case will be rejected with direction to the firm to pay applicable custom duty with interest.

Case is deferred to 27.10.2015.

S.No.360

Case No. A - 05	M/s. ASSEAL India Pvt. Ltd., Pune	HQF.No.01/80/162/00322/AM15/DES.I	Lic. No. & date
Meeting No.12/16		RLA, No. 31/82/039/00002/AM15	3110065119
Date: 15.09.2015		Request for fixation of norms for annual requirement.	dt.02.12.2014

Decision: The Committee noted that application of the firm has been sent to MSME on 18.09.2015 as DHI has informed that this case pertains to MSME. Accordingly, the application of the firm has been sent to MSME on 18.09.2015 for examination and comments. Case is deferred to 27.10.2015.

S.No.361

Case No. A/R-70	M/s. Gastek Engineering (P) Ltd., New Delhi	HQF.No.01/80/050/00509/AM07/DES.I	Lic. No. & date
Meeting No.12/16		RLA, No.05/24/040/00346/AM07	0510188500
Date: 15.09.2015		Request for revision of norms	dt.08.08.2006

Decision: The Committee noted that the firm's reply dated 31.07.2015 has been received and is to be examined by DGFT on file as DIPP has already provided comments. File is being submitted for taking a decision on the subject. Case is deferred to 27.10.2015.

S.No.362

Case No. A/R-149	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/050/00083/AM14/DES.I	Lic. No. & date
Meeting No.12/16		RLA, No.07/24/040/00503/AM13	0710094700
Date: 15.09.2015		Ratifications of norms	dt.08.04.2013

Decision: The committee decided to ratify the norms based upon the MSME UO Note No.30 (19)/13-ME dated 11.09.15 (Copy of the comments being sent to firm and RA).

RA may take necessary action accordingly.

S.No.363

Case No. A/R-152	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/050/00765/AM10/DES.I	Lic. No. & date
Meeting No.12/16		RLA, No.07/24/040/00393/AM10	0710070031
Date: 15.09.2015		Ratifications of norms	dt.15.02.2010

Decision: The Committee noted that MSME Bangalore has sent valuation report which has been sent to MSME on 03.08.2015 for comments and decided to remind MSME to expedite comments.

Case is deferred to 27.10.2015.

S.No.364

Case No. A/R-41	M/s. Autotech	HQF.No.01/80/050/00068/AM12/DES.I	Lic. No. & date
Meeting No.12/16	Industries (India)	RLA, No.04/24/040/00001/AM12	0410123667
Date: 15.09.2015	Pvt. Ltd., Chennai	Request for fixation of norms	dt.29.04.2011

Decision: The Committee noted that the firm's representatives have been called for 'personal hearing' on 29.09.2015 to explain their import/export items before the NC in all cases. Accordingly, NC decided to transfer this case to DHI for examination and comments. Case is deferred to 27.10.2015.

S.No.365

Case No. A/R-47	M/s. Pranita	HQF.No.01/80/162/00100/AM15/DES.I	Lic. No. & date
Meeting No.12/16	Engineering	RLA, No.07/24/040/00399/AM12	0710085276
Date: 15.09.2015	Solutions Pvt. Ltd.,	Request for fixation of norms	dt.05.01.2012

Decision: The Committee noted that MSME Bangalore has sent valuation report which has been sent to MSME on 03.08.2015 for comments and decided to remind MSME to expedite comments. Case is deferred to 27.10.2015.

S.No.366

Case No. A/R-48	M/s. Pranita	HQF.No.01/80/162/00101/AM15/DES.I	Lic. No. & date
Meeting No.12/16	Engineering	RLA, No.07/24/040/00187/AM09	0710059077
Date: 15.09.2015	Solutions Pvt. Ltd.,	Request for fixation of norms	dt.13.08.2008

Decision: The Committee noted that MSME Bangalore has sent valuation report which has been sent to MSME on 03.08.2015 for comments and decided to remind MSME to expedite comments. Case is deferred to 27.10.2015.

S.No.367

Case No. A/R-125	M/s. Boysen	HQF.No.01/80/050/00278/AM12/DES.I	Lic. No. & date
Meeting No.12/16	India Ltd., Noida	RLA, No.05/23/040/00186/AM12	05100299447
Date: 15.09.2015		Request for amendment / revision of norms.	dt.11.08.2011

Decision: The Committee noted that firm's request dated 09.06.2015 has been sent to MSME for comments on 14.06.2015 and decided to remind MSME to expedite comments. However, MSME has informed that earlier in this case recommendation was from DHI and requested to transfer this case to DHI. Accordingly, NC decided to transfer this case to DHI for comments. Case is deferred to 27.10.2015.

S.No.368

Case No. A/R-131	M/s. Boom	HQF.No.01/85/050/00097/AM12/DES.I	Lic. No. & date
Meeting No.12/16	Systems Pvt. Ltd.,	RLA, No.05/23/040/00156/AM12	0510297632

Date: 15.09.2015	Faridabad	Request for fixation of norms.	dt.26.07.2011
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Decision: The Committee noted that firm's reply dated 20.06.2015 has been sent to DHI on 13.07.2015 for comments and decided to remind DHI to expedite comments. Case is deferred to 27.10.2015.

S.No.369

Case No. A/R-147	M/s. Borg Warner Emissions	HQF.No.01/80/050/00111/AM15/DE S.I	Lic. No. & date
Meeting No.12/16	Systems Indai	RLA, No.05/23/040/00541/AM124	0510383080
Date: 15.09.2015	Pvt. Ltd., New Delhi	Request for fixation of norms.	dt.28.03.2014

Decision: The Committee noted that firm's reply dated 25.08.2015 has been sent to DHI on 03.09.2015 for comments. Case is deferred to 27.10.2015.

S.No.370

Case No. A/R-150	M/s. Poly Medicure Ltd.,	HQF.No.01/81/050/00071/AM15/DE S.I	Lic. No. & date
Meeting No.12/16		RLA, No.05/24/040/00447/AM14	0510380665
Date: 15.09.2015		Request for revision of norms.	dt.03.03.2014

Decision: The Committee noted that firm's request dated 30.09.2014 has been sent to C&PC for comments on 05.02.2015 followed by reminder through DO letter dated 23.07.2015 to JS, C&PC to expedite comments and decided to remind C&PC to expedite comments. Case is deferred to 27.10.2015.

S.No.371

Case No. A/R-155	M/s. Poly	HQF.No.01/80/050/00229/AM15/DES.I	Lic. No. & date
Meeting No.12/16	Medicure Ltd.,	RLA, No.05/24/040/00109/AM15	0510388265
Date: 15.09.2015		Request for revision of norms.	dt.05.06.2014

Decision: The Committee noted that firm's request dated 30.09.2014 has been sent to C&PC for comments on 05.02.2015 followed by reminder through DO letter dated 23.07.2015 to JS, C&PC to expedite comments and decided to remind C&PC to expedite comments. Case is deferred to 27.10.2015.

S.No.372

Case No. A/R-156	M/s. LMT	HQF.No.01/80/162/00262/AM15/DES.I	Lic. No. & date
Meeting No.12/16	(India) Pvt.	RLA, No.31/83/039/00001/M15	3110063414
Date: 15.09.2015	Ltd.,	Request for ratification of norms.	dt.09.04.2014

Decision: The Committee noted that firm's reply dated 21.05.2015 has been sent to DHI on 05.06.2015 for comments and decided to remind DHI to expedite comments. Case is deferred to 27.10.2015.

S.No.373

Case No. A/R-157	M/s. Y-Tec	HQF.No.01/80/050/00239/AM15/DES.I	Lic. No. & date
Meeting No.12/16	India Ltd.,	RLA, No.05/25/040/00069/AM15	0510388240

Date: 15.09.2015	Gurgaon	Request for revision/amendment of norms.	dt.04.06.2014
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Decision: The committee decided to reject the case based upon the recommendation of MSME (Chemical) OM No.23 (13)/2014-Chem./216 dated 31.08.2015 (Copy of the comments being sent to firm and RA) with direction to the firm to pay applicable custom duty with interest for EODC.

RA may take necessary action accordingly.

S.No.374

Case No. A/R-158	M/s. Y-Tec India Ltd., Gurgaon	HQF.No.01/80/050/00129/AM15/DE S.I	Lic. No. & date
Meeting No.12/16		RLA, No.05/24/040/00481/AM15	0510382360
Date: 15.09.2015		Request for revision/amendment of norms.	dt.21.03.2014

Decision: The committee decided to reject the case based upon the recommendation of MSME (Chemical) OM No.23 (13)/2014-Chem./216 dated 31.08.2015 (Copy of the comments being sent to firm and RA) with direction to the firm to pay applicable custom duty with interest for EODC.

RA may take necessary action accordingly.

S.No.375

Case No. A/R-165	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00262/AM14/DE S.I	Lic. No. & date
Meeting No.12/16		RLA, No.05/23/040/00234/AM14	0510364501
Date: 15.09.2015		Request for correction of export product of norms.	dt.04.09.2013

Decision: The Committee noted that firm has not replied to the deficiency (raised by DIPP) letter dated 01.05.2015 followed by reminder on 13.07.2015 and final reminder on 24.08.2014 and decided to grant another 15 days time to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest. Case is deferred to 27.10.2015.

S.No.376

Case No. A/R-38	M/s. Technoweb Textile Engineering Pvt. Ltd., Mumbai	HQF.No.01/80/050/00077/AM14/DES.I	Lic. No. & date
Meeting No.12/16		RLA, No.03/95/040/01060/AM13	0310730202
Date: 15.09.2015		Request for revision of norms	dt.03.04.2013

Decision: The Committee noted that the firm has not replied to the C&PC deficiency letter dated 22.06.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 27.10.2015.

S.No.377

Case No. A/R-55	M/s. Licra Green	HQF.No.01/80/050/00412/AM14/DES.I	Lic. No. & date
Meeting No.12/16		RLA, No.07/24/040/00215/AM14	0710099590

Date: 15.09.2015	Technologies, Bangalore	Request for revision of norms	dt.13.11.2013
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Decision: The committee decided to modify the norms based upon the DHI UO Note No. 3(10)/2014-TSW (B) dated 14.09.2015 (Copy of the comments being sent to firm and RA). It is informed by DHI that earlier there was no calculation provided by the Applicant.

RA may take necessary action accordingly.

S.No.378

Case No. A/R-57	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00089/AM15/DES.I	Lic. No. & date 0310762309 dt.18.12.2013
Meeting No.12/16		RLA, No.03/94/040/01044/AM14	
Date: 15.09.2015		Request for change of Net Weight of export item at Sl. No.1,2,3,4,5,6,9 and 10 of norms	

Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 24.08.2015 and decided to send reminder to the firm to furnish reply. Case is deferred to 27.10.2015.

S.No.379

Case No. A/R-67	M/s. Autotech Industries (India) Pvt. LTd., Chennai	HQF.No.01/80/050/01681/AM09/DES.I	Lic. No. & date 0410101668 dt.16.01.2009
Meeting No.12/16		RLA, No.04/24/040/00221/AM09	
Date: 15.09.2015		Request for revision of norms	

Decision: The Committee noted that the representative of the firm has been called for personal hearing on 29.09.2015 to explain their import/export items before the NC. PH letter was issued to the firm on 31.08.2015 along with E-mail. Case is deferred to 27.10.2015.

S.No.380

Case No. A/R-68	M/s. Autotech Industries (India) Pvt. LTd., Chennai	HQF.No.01/80/050/00224/AM11/DES.I	Lic. No. & date 0410114549 dt.14.06.2010
Meeting No.12/16		RLA, No.04/24/040/00053/AM11	
Date: 15.09.2015		Request for revision of norms	

Decision: The Committee noted that the representative of the firm has been called for personal hearing on 29.09.2015 to explain their import/export items before the NC. PH letter was issued to the firm on 31.08.2015 along with E-mail. Case is deferred to 27.10.2015.

S.No.381

Case No. A/R-69	M/s. Autotech Industries (India) Pvt. Ltd., Chennai	HQF.No.01/80/050/00380/AM12/DES.I	Lic. No. & date 0410130238 dt.11.11.2011
Meeting No.12/16		RLA, No.04/24/040/00224/AM12	
Date: 15.09.2015		Request for revision of norms	

Decision: The Committee noted that the representative of the firm has been called for personal hearing on 29.09.2015 to explain their import/export items before the NC. PH letter was issued to the firm on 31.08.2015 along with E-mail. Case is deferred to 27.10.2015.

S.No.382

Case No. A/R-70	M/s. Xytel India	HQF.No.01/80/050/01653/AM09/DES.I	Lic. No. & date
Meeting No.12/16	Pvt. Ltd., Pune	RLA, No.31/24/040/00248/AM09	3110036856
Date: 15.09.2015		Request for fixation of norms	dt.02.01.2009

Decision: The Committee noted that the above mentioned AA was issued in 2009 and the firm has not approached DGFT thereafter for fixation of norms. Although comments have been received from DIPPI, NC decided to reject the case due to abnormal delay with direction to the firm to pay applicable custom duty with interest for EODC.

RA may take further necessary action accordingly.

S.No.383

Case No. A/R-71	M/s. Spirotech	HQF.No.01/80/050/00265/AM15/DES.I	Lic. No. & date
Meeting No.12/16	Heat Exchanger	RLA, No.05/24/040/00154/AM15	0510389675
Date: 15.09.2015	Pvt. Ltd., New Delhi	Request for revision of norms	dt.14.07.2014

Decision: The Committee noted that this case is already deferred to 13.10.2015 in the Meeting No.11/80 dated 01.09.2015.

S.No.384

Case No. A/R-99	M/s. Hindustan	HQF.No.01/80/050/00636/AM15/DES.I	Lic. No. & date
Meeting No.12/16	Equipment's	RLA, No. 56/24/040/00056/AM15	5610004531
Date: 15.09.2015	Pvt. Ltd., Pithampur	Request for fixation of norms	dt.03.02.2015

Decision: The Committee noted that MSME vide ID No.30 (105)/15-ME dated 02.09.15 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply. Case is deferred to 27.10.2015.

S.No.385

Case No. A/R-100	M/s. Hindustan	HQF.No.01/80/050/00025/AM16/DES.I	Lic. No. & date
Meeting No.12/16	Equipment's	RLA, No. 56/24/040/00063/AM15	5610004563
Date: 15.09.2015	Pvt. Ltd., Pithampur	Request for fixation of norms	dt.24.03.2015

Decision: The Committee noted that MSME vide ID No.30 (127)/15-ME dated 11.09.15 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply. Case is deferred to 27.10.2015.

S.No.386

Case No. C-08	M/s. Toyota	HQF.No.01/80/171/00441/AM14/DES.I
Meeting No.12/16	Kirloskar Auto	RLA, No.A/2012/08/EOU-TN
Date: 15.09.2015	Parts, Ramanagara	Request for fixation of wastage norms for 100% EOU.

Decision: The Committee noted that MSME has requested the firm to provide excel sheet for import/export items directly on 31.07.2015 followed by reminder on 08.09.2015 and decided to issue final reminder to the firm to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest for EODC.

Case is deferred to 27.10.2015.

15/9
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

DIL

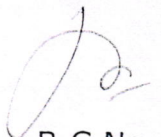
8-20-14
13-8-15
15-9-15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Alstom Transport India for ratification of norms of AA no 0710099232 dt 28-10-13

DES-I, DGFT may kindly refer to the above mentioned AA of M/s Alstom Transport India. The firm's reply of dated 13-03-15 has been examined. further to this Office letter of dated 15-07-15, it is stated that the information submitted has not been co-related with item no of import. The drawings have only been submitted but no calculation is available. DES I to decide as per exim procedure.

The above issues with the approval of IA (KKT).


B.C.Nayak
Development Officer
10-08-15

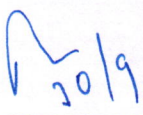
DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(56)/14-TSW(B)

dated

(30)

Self
HAG
13/8/15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

5/9/ DES-I
14.9.15

SMD-11
15/9/15

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

30(68)/15-ME

Subject: AA no 0510380507 dated 27.02.14 for M/s Boysen India Ltd.

The norms may be fixed as follows:-

- Import may be allowed for 60855 kg inclusive of 5% wastage after taking 1/3rd recovery for scrap. *of relevant goods*
- Weight of each export product is 0.39 kg. *may be mentioned as*

This issues with the approval of Director (ME)

K.S. Sodhi
(K.S. Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(68)/15-ME dated 15.09.15

15/9
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Subject: **Fwd: Personal Hearing - 15th November 2015 - Ratification of Norms**

To: Haradhan Das <haradhan.das@nic.in>

17
15/9/15
Date: 09/09/15 12:33 PM

From: Parveen Sharma <parveen.s@nic.in>

Personal Hearing - 15th November 2015 - Ratificati... (23kB)

image001.jpg (4kB)

Original Message Personal Hearing - 15th November 2015 - Ratification of Norms.eml

Subject: Personal Hearing - 15th November 2015 - Ratification of Norms
From: nitin group <info@nitingroup.com>
Date: Wed, 09 Sep 2015 11:21:13 +0530
To: parveen.s@nic.in

To

The Foreign Trade development Officer

Government of India

Ministry of Commerce & Industry
Dept. of Commerce

Directorate General of Foreign Trade

Udyog Bhawan

New Delhi

Kind Attn : Shri Haradhan Das

Subject : Consideration of Advance Authorisation NO. 0310779862 Dated 29.4.2015 for ratification of Norms by Norms Committee I.

We are in receipt of your F.No. 01/80/050/00192/AM15/DES-I/1143 dt31.8.2015.

In the subject context, here we would like to inform your good offices that we have already surrendered the Advance Licence No. 0310779865- Lic. File No. 03/95.040/00029/AM15/B Surr of LIC and Lic No. 0310779862 – Lic File No. 03/95/040/00052/AM15/B on 3rd September 2015. A copy of acknowledgement from the Dy. Additional Director General of Foreign Trade, Mumbai is enclosed herewith for your information and reference.

Since the subject meeting is on the issues related to advance licence which is already closed at our end, we hope our personal appearance is not required on 15th November 2015 at Udog Bhawan New Delhi.

29.04.14
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-110002

Hope our above clarification suffices on the subject.

Thanks and Regards

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Nitin Fire Protection Industries Limited

Registered Office : 501, Delta, Technology Street

Hiranandani Gardens, Powai

Mumbai 400076, Maharashtra, India

Phone : +91-22-40457000, Fax NO. +91 22 25701110

Website : www.nitinfire.com

CIN No. : L29193MH1995PLC092323

नितिन फायर प्रोटेक्शन इंडस्ट्रीज लिमिटेड

५०१, डेल्टा प्रौद्योगिकी स्ट्रीट हीरानंदानी गार्डन पवई

मुंबई ४०००७६

M
30/9

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

To
The Foreign Trade development Officer
Government of India
Ministry of Commerce & Industry
Dept. of Commerce
Directorate General of Foreign Trade
Udyog Bhawan
New Delhi

Kind Attn : Shri Haradhan Das

Subject : Consideration of Advance Authorisation NO. 0310779862 Dated 29.4.2015 for ratification of Norms by Norms Committee I.

We are in receipt of your F.No. 01/80/050/00192/AM15/DES-I/1143 dt31.8.2015.

In the subject context, here we would like to inform your good offices that we have already surrendered the Advance Licence No. 0310779865- Lic. File No. 03/95.040/00029/AM15/B Surr of LIC and Lic No. 0310779862 - Lic File No. 03/95/040/00052/AM15/B on 3rd September 2015. A copy of acknowledgement from the O/o Additional Director General of Foreign Trade, Mumbai is enclosed herewith for your information and reference.

Since the subject meeting is on the issues related to advance licence which is already closed at our end, we hope our personal appearance is not required on 15th November 2015 at Udog Bhawan New Delhi.

Hope our above clarification suffices on the subject.

Thanks and Regards



Nitin Fire Protection Industries Limited

Registered Office : 501, Delta, Technology Street

Hiranandani Gardens, Powai

Mumbai 400076, Maharashtra, India

Phone : +91-22-40457000, Fax NO. +91 22 25701110

Website : www.nitinfire.com

CIN No. : L29193MH1995PLC092323

नितिन फायर प्रोटेक्शन इंडस्ट्रीज लिमिटेड

20/9
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Department of Heavy Industry
TSW (B) Section
File No 3/155/2014

S.No. 19
15/9/2015

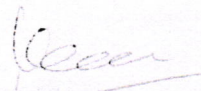
Dated 14/9/2015

Ref: AA No 0410158938 Dated 7/7/2014, M/s TAKRAF Chennai

Export Product: Bridge, Bogie, Structure etc for 1 No of 2380MTPH Ship-loader
Inputs:

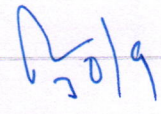
Sl. No.	Items	Qty recommended
1,2,3,10,11	Angle, channel ,Flats	1.02Kg/kg content in EP
4to9,12	Rod , hollow section, pipe	1.02Kg/kg content in EP
13 to 53	CS Plate 1 to 150mm thick	1.09Kg/Kg content in EP

This has the approval of JS (RKS)


(K.K.Tiwari)
Industrial Adviser

DyDGFT, DES-I


15/9
DES-I


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No. 23
15/9/15

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

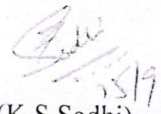
30(195)/2014-ME

Subject: AA no 0210204921 dated 05.09.14 in respect of M/s Kyocera CTC Precision Tools Pvt. Ltd

The norms may be fixed as follows:-

- Weight of export product GBA43R300-030GM, GBA43R185-020MY and GBA43R400-040MY may be mentioned as 7gm, 8gm and 8 gm respectively.
- Relevant size of import may be allowed for 100250 nos (1102.75 kgs). Wastage on 7 gm is 57.14% and on 8 gm is 37.5%.

This issues with the approval of Director (ME) for taking view by NC.


(K.S.Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(195)/ 2014-ME dated 15.09.15

15/9

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

5 nos
15/9/15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 15/09/2015 - Case No. 1/21/80 (M/s ISGEC Heavy Engineering Limited) (Advance Authorization No. 0510391810 dated 29.10.2014)

Advance Authorisation may be ratified as under:

1. Net empty weights of export items at Sl. No. 1, 2, 3 & 4 may be specified as 39.9 MT, 43.4 MT, 60.25 MT & 63.2 MT respectively.
2. Quantities of import items at Sl. No. 1 to 15 may also be specified as 4 Nos., 2 Nos., 2 Nos., 3 Nos., 3 Nos., 1 No., 1 No., 8 Nos., 5 Nos., 2 Nos., 4 Nos., 8 Nos., 6 Nos., 4 No. & 1 No. respectively in addition to their weights.
3. Duty free weight of import item at Sl. No. 1 may be allowed as 21341 Kgs. inclusive of 24.8 % wastage after taking 20 % recovery from scrap.
4. Import items at Sl. No. 2, 6, 8, 9 & 11 to 15 may be allowed on net to net basis on net to net basis with accountability clause
5. Weights of import items at Sl. No. 3 to 5, 7 & 10 may be allowed as applied for inclusive of 4.17 % wastage.
6. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 16 to 18, 33 to 35, 42 & 50.
7. Quantities of import items at Sl. No. 16 & 17 may also be specified as 10115.83 Meters & 14520.46 Meters respectively in addition to their weights.
8. Quantities of import items at Sl. No. 16 & 17 may be allowed as applied for inclusive of 2.04 % wastage.
9. Quantity of import item at Sl. No. 18 may be allowed as 1.0417 Kgs/Kg. content in the export products as claimed by the firm.
10. Import items at Sl. No. 19 & 20 may be allowed on net to net basis with accountability clause.
11. Quantities of import items at Sl. No. 21 to 32 may also be specified as 4 Nos., 2 Nos., 1 No., 1 No., 1 No., 2 No., 4 Nos., 5 Nos., 6 Nos., 6 Nos., 8 Nos. & 2 Nos. respectively in addition to their weights.
12. Import items at Sl. No. 21, 23 & 26 to 32 may be allowed on net to net basis on net to net basis with accountability clause.
13. Weights of import items at Sl. No. 22, 24 & 25 may be allowed as applied for inclusive of 4.17 % wastage.
14. Quantities of import items at Sl. No. 33 & 34 may also be specified as 7288.28 Meters & 3304.18 Meters respectively in addition to their weights.
15. Quantities of import items at Sl. No. 33 & 34 may be allowed as applied for inclusive of 2.04 % wastage.
16. Quantity of import item at Sl. No. 35 may be allowed as 1.0417 Kgs/Kg. content in the export products as claimed by the firm.
17. Quantities of import items at Sl. No. 36 to 41 may also be specified as 3 Nos., 1 No., 1 No., 1 No., 3 Nos. & 1 No. respectively in addition to their weights.
18. Weights of import items at Sl. No. 36 & 39 may be allowed as applied for inclusive of 4.17 % wastage.

20/9

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

19. Import items at Sl. No. 37, 38, 40 & 41 may be allowed on net to net basis on net to net basis with accountability clause.
20. Quantity of import item at Sl. No. 42 may also be specified as 8651.79 Meters in addition to its weight and its quantity may be allowed as applied for inclusive of 2.04 % wastage.
21. Quantities of import items at Sl. No. 43 to 47 may also be specified as 1 No., 1 No., 1 No., 1 No. & 1 No. respectively in addition to their weights.
22. Weights of import items at Sl. No. 43 & 44 may be allowed as applied for inclusive of 2.04 % wastage.
23. Import items at Sl. No. 45 to 49 may be allowed on net to net basis on net to net basis with accountability clause.
24. Quantity of import item at Sl. No. 50 may be allowed as 1.0417 Kgs/Kg. content in the export products as claimed by the firm.
25. Quantities of import items at Sl. No. 52, 53 & 54 may also be specified as 3 Nos., 3 Nos. & 1 No. respectively in addition to their weights.
26. Import items at Sl. No. 51, 53 & 54 may be allowed on net to net basis on net to net basis with accountability clause.
27. Weight of import item at Sl. No. 52 may be allowed as applied for inclusive of 4.17 % wastage.
28. Quantities of import items at Sl. No. 55 to 59, 61 & 64 to 66 (Welding consumables) may be allowed as applied for i.e. 500 Kgs., 1000 Kgs., 1000 Kgs., 300 Kgs., 300 Kgs., 250 Kgs., 500 Kgs., 500 Kgs. & 500 Kgs. respectively.
29. Quantities of import items at Sl. No. 60, 62 & 63 (Welding consumables) may be allowed as 335 Kgs., 1974 Kgs. & 75 Kgs. respectively

Norms Committee may take a view.

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/103/2015-TSW/25 dated 15/09/2015

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

26

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

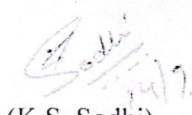
30(27)/15-ME

Subject: AA No. 3110065031 dated 30.10.14 in respect of M/s York Transport Equipment (India) Pvt. Ltd.

Reply received from firm is placed at PUC. Norms may be fixed as follows:-

- Weight of the export product may be mentioned as 493 kg.
- Import may be allowed for 79947 kg inclusive of 3.3% wastage after affecting 20% recovery for scrap.

This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(27)/15-ME dated 14.09.15

15/9

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(249)/14-ME

Subject: AA no 0510392369 dated (11.02.15) in respect of M/s Camfil air filtration Pvt Ltd.

The norms may be fixed as follows:-

- Relevant filter paper may be allowed as 1.02kg/kg content in export product.

This issues with the approval of Director (ME) for taking view by NC.

(K.S.Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(249)/14-ME dated 01.09.15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

No. 46011/103/2011-PC-II
Ministry of Chemicals and Fertilizers
Department of Chemicals & Petrochemicals

S.No 36
15/9/2015

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 31st August, 2015

M/s Stericat Gutstraings (P) Ltd.,
169, Sector 4, IMT Manesar,
Gurgaon – 122 050 (Haryana)
Telefax: 0124-4609500
Email: stericat1@airtelmail.in

Sub: Advance Authorization Application from M/s Stericat Gutstraings (P) Ltd. for the import of raw material against the export of various items as indicated in the application (Advance Authroization No. 0510392401 dated 12.12.2014) – reg.

Sir,

This is with reference to your application received from Office of DGFT (Reference No. U.O. No. 01/80/50/597/AM-15/DES-1/1844 dated 13.02.2015). In order to examine your application, you are being advised to furnish the following information:-

- iii. Details of production process indicating matrial balance for each of the export product and corresponding consumption of both indigenous and imported inputs duly certified by Chartered Engineer.
- iv. Production of all the export products and corresponding consumption of inputs (both imported and indigenous) duly certified by Chartered Accountant for the three financial years.

On receipt of the above information, your application would be examined on merit.

Yours faithfully


(O.P. Sharma)

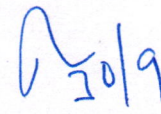
Joint Industrial Adviser

Tel: 011-23071442/Telefax: 011-23071187

Email: omsharma@nic.in

Copy to:-

✓ Shri Haradhan Das,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Fax: 2306 2225/23061613


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

465/DES-2
4/9/15

Q.No. 40
11/59/15

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 24th August, 2015

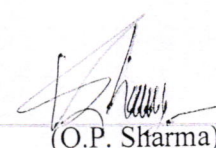
OFFICE MEMORANDUM

Sub: Application from M/s. Injectoplast Pvt. Ltd. for the import of raw material against the export of RECPT ASY CNSL PNL ASH for issue of advance licence (Licence No. 0610038012 dated 17.12.2014 - reg

The undersigned is directed to refer to DGFT U.O. No. 01/80/050/576/AM-15/DES-1/1176 dated 11.02.2015 forwarded an application for issue of advance licence from M/s. Injectoplast Pvt. Ltd. for the import of raw material against the export of RECPT ASY CNSL PNL ASH for issue of advance licence (Licence No. 0610038012 dated 17.12.2014). The application has been examined in Department of Chemicals and Petrochemicals and the following norms are recommended for the reference licence application:-

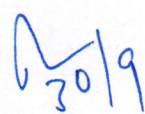
Name of Export Item(s)	Qty in Kgs.	Name of import Item(s)	Qty. in kgs.
RECPT ASY CNSL PNL ASH	1 kg.	Polyamide	1.05/kg content in the export product

This has approval of the competent authority.


(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri Pradyuman Das,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Fax: 2306 2225/23061613


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

5171 DES-2
14-9-15

01/08/16 1400 16

भारत सरकार

GOVERNMENT OF INDIA

संचार और सूचना प्रौद्योगिकी मंत्रालय

MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY

इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग

DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY

Website: www.deity.gov.in

Sl. No. 41

dt 3-8-15

dt 15-8-15

संख्या 17(31/2015IPHW
No.....

दिनांक 24.7.2015
Date.....

M/s. Alstom Transport India Limited
No. 63, Trichy Road, Kannampalayam
Post, Coimbatore
Tamil Nadu-641402

DES

Sub:-Application for ratification of norms of Advance Licence No. . 3210077370 dated 18.12.2014 for export of "Railway Traction and Signalling Equipments."

Sir,

Please refer to your application received from the O/o the DGFT on the subject cited above.

2. You are requested to provide justification for wastage or depute your technical representative for technical discussion with prior appointment to enable further processing of the case.

Yours faithfully

(Asha Nangia)
Director

Copy to:-
Shri Haradhan Das
FTDO
O/o DGFT
Udyog Bhavan
New Delhi

w.r.t DGFT I.D No. 01/80/050/00600/AMI5/DES-1/309 dated 5.6.2015

395/DES-1
7/8/15

Self
Haran
3/8/15

20/9
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

S.No. 48

15/9/15

30(67)/15-ME

Subject: AA no 0510392592 dated 26.12.14 for M/s Boysen India Ltd.

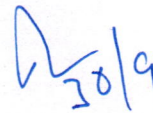
As per AA No. 0510374424 dated 24.12.13, the norms may be fixed as follows:-

- Import may be allowed for 6896 kg inclusive of 8% wastage after taking 1/3rd recovery for scrap.
- Weight of each export product is 0.313 kg.

This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(67)/15-ME dated 15.09.15


20/9

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No 50
15/9/15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 15/09/2015 - Case No. 67/3/80 (M/s Pyro Electronic Instruments Goa Pvt. Limited) (Advance Authorization No. 1710006014 dated 30.10.2014)

Advance Authorisation may be ratified as under:

1. Words "L= 422.5 mm" may be suffixed with the description of export item at Sl. No. 1.
2. Words "L= 332.5 mm" may be suffixed with the description of export item at Sl. No. 2.
3. Words "L= 472.5 mm" may be suffixed with the description of export item at Sl. No. 3.
4. Words "L= 372.5 mm" may be suffixed with the description of export item at Sl. No. 4.
5. Words "L= 372.5 mm" may be suffixed with the description of export item at Sl. No. 5.
6. Import items from Sl. No. 1 to 3 & 5 to 9 may be allowed on net to net basis with accountability clause.
7. Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 20 Kgs. on net to net basis

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/103/2015-TSW/50 dated 15/09/2015

30/9
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No. 55

15/9/15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(34)/15-ME

Subject: AA No. 3110065171 dated 07.01.15 in respect of M/s York Transport Equipment (India) Pvt. Ltd.

Reply received from firm is placed at PUC. Norms may be fixed as follows:-

- Weight of the export product may be mentioned as 520 kg.
- Import may be allowed for 81072 kg inclusive of 3.3% wastage after affecting 20% recovery for scrap.

This issues with the approval of Director (ME)

(K.S. Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(34)/15-ME dated 14.09.15

M 30/9
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No. 57
15/9/2015

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 15/09/2015 - Case No. 42/27/80 Godrej & Boyce Manufacturing Company Limited) (Advance Authorization No. 0310792675 dated 08.01.2015)

Advance Authorisation may be ratified as under:

1. Net weight of export products at Sl. No. 1 to 11 may be specified as under:

Sl. No.	Net Weight (Kgs.)	Sl. No.	Net Weight (Kgs.)	Sl. No.	Net Weight (Kgs.)
1	276.08	5	43.95	9	46.52
2	292.68	6	70.66	10	47
3	281.05	7	68.89	11	44.83
4	47.04	8	49.43		

- Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 4 & 7.
- Quantity of import item at Sl. No. 1 may be allowed as 730.2 Kgs. as 1.25 Kgs./Kg. content in export items after taking 5 % recovery from scarp.
- Quantity of import item at Sl. No. 2 may be allowed as 362.3 Kgs. as 1.32 Kgs./Kg. content in export items after taking 5 % recovery from scarp.
- Quantity of import item at Sl. No. 3 may be allowed as 44.9 Kgs. as 1.87 Kgs./Kg. content in export items after taking 5 % recovery from scarp.
- Quantity of import item at Sl. No. 4 may be allowed as 121.6 Kgs. as 1.58 Kgs./Kg. content in export items after taking 5 % recovery from scarp.
- Quantities of import items at Sl. No. 5 & 6 may be allowed as 12180 Nos. & 1920 Nos. on net to net basis with accountability clause.
- Quantity of import item at Sl. No. 7 may be allowed as 58 Kgs. as 1.58 Kgs./Kg. content in export items after taking 5 % recovery from scarp.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/103/2015-TSW/57 dated 15/09/2015

15/9

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No. 58
15/9/2015

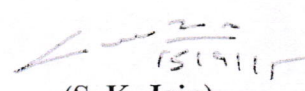
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 15/09/2015 - Case No. 66/3/80 (M/s Pyro Electronic Instruments Goa Pvt. Limited) (Advance Authorization No. 1710006020 dated 08.01.2015)

Advance Authorisation may be ratified as under:

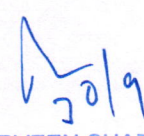
1. Words "L= 372.5 mm" may be suffixed with the description of export items at Sl. No. 1 to 5.
2. Words "L= 472.5 mm" may be suffixed with the description of export items at Sl. No. 6 & 7.
3. Words "L= 422.5 mm" may be suffixed with the description of export item at Sl. No. 8.
4. Import items from Sl. No. 1 to 5 may be allowed on net to net basis with accountability clause.
8. Quantity of import item at Sl. No. 6 may be allowed as applied for i.e. 10.5 Kgs. on net to net basis

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/103/2015-TSW/58 dated 15/09/2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S. NO. 59

15/9/15

SPEED POST

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE OFFICE OF THE
ADDL.DIRECTOR GENERAL OF FOREIGN TRADE
4, ESPLANADE EAST : KOLKATA - 700 069
e-mail : dgft@wb.nic.in ; Tel: 2248-6831-34

File No.ALS-C/02/24/040/00196/AM15

Dated:10.06.2015

To
M/s. Kyocera CTC Precision Tools Pvt.Ltd.,
Centre Point, Room No.322,
21, Hemant Basu Sarani,
Kolkata-700 001.

Sub:- Cancellation of Advance Authorisation
No. 0210205434 dated 09.01.2015.

Gentlemen,

With reference to your letter No. KCPTPL/AA/NN/006 dated 21.05.2015 on the above mentioned subject, I am directed to inform you that the above mentioned license is treated as cancelled as requested by you and the case is treated as closed.

This is for your information please.

Yours faithfully,

[Signature]
10/06/15

(Achintya Kr. Roy)

Foreign Trade Development Officer
For Addl.Director General of Foreign of Foreign

Trade.

Copy to :

The Asstt. Commissioner of Customs, DEEC Cell, Custom House,
15/1, Strand Road, Kolkata-700001.

[Signature]

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No. 60
15/09/2015

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 15/09/2015 - Case No. 10/24/80 (M/s Precision Equipments (Chennai) Pvt. Limited) (Advance Authorization No. 0410160020 dated 13.01.2015)

1. Reply submitted by the firm vide their letter dated 02/09/2015 has been perused. Firm has again submitted information for import items at Sl. No. 5, 6, 9 & 11 and not information at Sl. No. 5, 6, 9 & 11 of Standard Deficiency Format.

2. Accordingly, firm may again be requested to submit information in respect of items Sl. No. 5, 6, 9 & 11 of Standard Deficiency Format, export product wise reproduced below:

(5) Weight of each of the imported and indigenous input, separately for each export product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

(6) Information about the inputs required per unit of the resultant product as per Sl.No.1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.

(9) Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.

(11) Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/103/2015-TSW/60 dated 15/09/2015

15/9

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No. 64
15/9/2015

No.7/140/2015-TSW /212
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION
(TSW Section)
.....

Subject: Advance Authorisation No. 0510392836 dated 15-01-2015 – M/s Golden Rolls Pvt. Ltd., New Delhi.

Ref: DGFT U.O. No. 01/80/50/002/AM-15/DES-I

The case has been examined and the firm has claimed wastage of 5%. Taking into consideration of process of manufacture & other details given by the firm, 5% wastage is reasonable. Accordingly, the following norm is recommended :-

Export item -Oil resistant metal bounded/ metal unbounded rubber parts molded/ extruded including mounting & automotive part paddy dehusking rolls/ rubber rolls containing 101.25 MT of rubber compound.

Quantity :- 132 MT

Import Items -

S.No.	Description of the item	Quantity recommended
1	Synthetic Rubber (NBR)	72.292 MT
2	Silica	18.00 MT

This has the approval of TA(B).

(Nand Lal)
Consultant
18-08-2015

Shri Haradhan Das, FTDO, DGFT

No. 7/140/15-TSW dt. 18/8/15

Copy to : Shri S.K. Jain, D.O., DIPP

20/9
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

5/8/DES-I
14-9-15

S.No. 65
15/09/2015

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 15/09/2015 - Case No. 5/27/80 (M/s H. L. E. Engineers Pvt. Ltd.)
(Advance Authorization No. 5210037729 dated 24.01.2012)**

Advance Authorisation may be ratified as under:

1. Net weights of 50.4 MT, 4.8 MT & 7.5 MT may be specified with quantities of export products at Sl. No. 1, 2 & 3 respectively.
2. Word 'Relevant' may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 1.05 Kgs./Kg. content in export items at Sl. No. 1 & 2.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/103/2015-TSW/65 dated 15/09/2015

M 30/9
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S No 70
15/9/15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

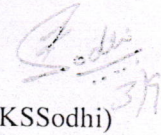
30(107)/15-ME

Subject: AA no 0710107478 dated 20.01.15 for M/s S and W Jewellery pvt. Ltd.

Norms may be fixed as follows:-

- Per unit weight of export product may be mentioned as 144 gms.
- Import may be allowed for 232.8 kg (30 nos).

This issues with the approval of Director (ME) for taking view by NC.


(KSSodhi)
Asstt Dir(ME)

Shri Haradhan Das, FTDO, DGFT Udhog Bhawan, New Delhi
O/o the DC (MSME) UO note No 30(107)/15-ME dated 03.09.15

Self
H/90
4/9/15

472/DES-2
4/9/15

M/9

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

DIL

Sl. No. 76

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

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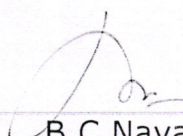
Subject: Application of M/S Bangalore valves for ratification of norms of AA no -0710107542 DT 02-02-15

Ref: DGFT ID Note No. 01/80/50/632/AM15/DES-I/377 Dated 30-06-15.

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Bangalore valves. The firm's reply dated 23-05-15 has been examined. The firm may be asked to clarify the following—

1. As per Column 15 of the application export item is steam Turbine Blade while the calculation is for Compressor Vane. The firm is to clarify the same with copy of Advance Authorisation.
2. The firm may be asked to submit calculation of Raw Material supported by legible dimensional engineering drawing. (Sl no 11 of SDL)
3. DES I may take a view in terms of exim procedure in vogue.

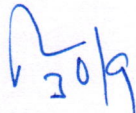
The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
10-08-15

DGFT (FTDO , DES-I)
Deptt. of HI, UO No 3(70)/15-TSW(B) (300)

528/DES-I
14.9.15

Self
13/8/15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No.77
15/09/2015

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 15/09/2015 - Case No. 7/3/80 (M/s Fenix Process Technologies Pvt. Limited) (Advance Authorization No. 3110065242 dated 02.02.2015)

Reply submitted by the firm vide their letter dated 05/08/2015 has been perused which is not complete and they may be asked to submit/clarify the followingr:

1. Net weight of export items do not match with net weight of import items contained therein e.g. net weight of export item at Sl. No. 1 has been indicated as 430 Kgs. whereas, net weight of import items at Sl. No. 1 & 2 in this export item has been indicated as 465.18 Kgs. & 88.97 Kgs. (Total 554.15 Kgs.). The may be clarified and corrected.
2. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format.- export product wise.
3. Total requirement of each import item, export product wise, in a tabular form

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/103/2015-TSW/77 dated 15/09/2015

M
30/9

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



LSI-MHPS Turbine Generators Private Limited
 Plot No. 117 Old Turbine Generators Private Limited
 Gate No. 3, Main Road, Changanassery
 District Palakkad Road, P.O. Braganza
 District 394 510, Gujarat, INDIA
 Tel: +91 261 299 5100
 Fax: +91 261 299 5100
www.lstmhpsurbo.com

September 11, 2015

Dear Sir,

Advance Authorisation No. 0310793788 dated 11.02.2015
Your File No. 01/80/050/00062/AM16

We are in receipt of your letter No. 01/80/050/00062/AM16/DESI/1945 dated 31.7.2015 seeking additional information with respect to above Advance Authorisation.

In this context, we wish to state that we are in the process of compiling the requisite data. In view thereof, we seek time from the Norms Committee to submit the information.

We, therefore, request you to allow submission of the requisite information by end-September, 2015.

Thanking you,

Yours faithfully,
for L&T-MHPS Turbine Generation Private Limited

(SHAILESH AGRAWAL)

cc : The Deptt. of Heavy Industries
Udyog Bhavan
Maulana Azad Road
New Delhi 110 011

20/9
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

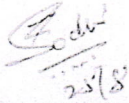
30(88)/15-ME

Subject: AA no 0710107644 dated 18.02.15 for M/s Ayaapa CNC Pvt. Ltd.

The norms may be fixed as follows:-

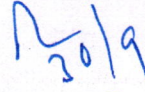
- The details of items of export is attached as annexure-A.
- Import of Sno 1 may be allowed for 2935.68 kgs after affecting 15% recovery from scrap and inclusive of 493.7% wastage.
- Import of Sno 2 may be allowed for 20240.6 kgs after affecting 15% recovery from scrap and inclusive of 537% wastage.
- Import of Sno 3 may be allowed for 878.63 kgs after affecting 15% recovery from scrap and inclusive of 359% wastage.
- Import of Sno 4 may be allowed for 398 kgs after affecting 15% recovery from scrap and inclusive of 269% wastage.

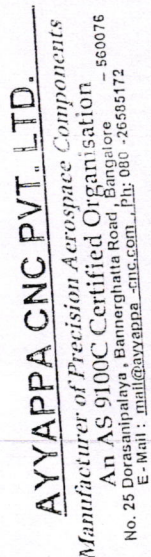
This issue with the approval of Director (ME)


(K.S.Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udhog Bhawan, New Delhi
O/o the DC (MSME) UO note No 30(88)/15-ME dated 25.08.15

512/DES-I
14.9.15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



AYYAPPA CNC PVT. LTD.

APPENDIX

Manufacturer of Precision Aerospace Components

An AS 9100C Certified Organisation - 560076
 Chhatra Road, Bangalore - 560076

No. 25 Dorasanipalaya, Bannerghatta Road, Bangalore-560075, India
E-mail: prashant@bawappa-cnc.com, Ph: 080 - 26585172

mailto:chayappa@rediffmail.com

Order for Advance Licence

Aluminum Alloy Block

List of Aircraft Parts for Advance Licence														
Aluminium Alloy,Block														
Sl #	Part Sketch	Part Name	Project	Raw material	Raw Material Size	Qty	Total Cost of Imported RM (in USD)	Total Cost of Export Parts (in USD)	Total RM Weight (in Kgs) INPUT (a)	Total Part Weight (in Kgs) OUTPUT (b)	Wasteage (in Kgs) c=(a-b)	% Wasteage d=%(c/b)	Wasteage Recovery (in Kgs) e=85% of c	% Wasteage Recovery f=%(d/b)
1		PACKER	AIRBUS	Aluminium Alloy Rectangular Block	12.7mm x 40mm x 100mm	243	\$ 340.20	\$ 2,177.28	33.33	10.71	22.62	211.28%	19.23	179.59%
2		BRACKET	AIRBUS	Aluminium Alloy Rectangular Block	38mm x 60mm x 65mm	275	\$ 1,188.00	\$ 5,876.75	110.04	7.74	102.30	1322.24%	86.96	1123.91%
3		BRACKET HYD	AIRBUS	Aluminium Alloy Rectangular Block	38mm x 70mm x 70mm	50	\$ 280.50	\$ 1,483.50	25.14	2.01	23.13	1152.70%	19.66	979.80%
4		BRACKET HYD	AIRBUS	Aluminium Alloy Rectangular Block	50mm x 70mm x 70mm	65	\$ 447.20	\$ 1,863.55	43.00	2.60	40.39	1551.17%	34.33	1318.50%
5		BRACKET HYD	AIRBUS	Aluminium Alloy Rectangular Block	50mm x 65mm x 70mm	30	\$ 191.70	\$ 843.90	18.43	1.12	17.31	1545.11%	14.71	1313.33%
6		BRACKET HYD	AIRBUS	Aluminium Alloy Rectangular Block	38mm x 70mm x 100mm	43	\$ 321.21	\$ 1,379.01	30.88	2.19	28.70	1312.21%	24.39	1115.33%
7		Bracket Brace Bottom	AIRBUS	Aluminium Alloy Rectangular Block	90mm x 150mm x 150mm	32	\$ 1,580.80	\$ 3,147.18	174.96	14.40	160.56	1115.37%	136.48	948.66%
8		Bracket Machined	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 65mm x 50mm	325	\$ 968.50	\$ 5,529.84	114.03	9.37	104.71	1117.89%	89.00	950.00%
9		BRKT MTG Hinge FWD	AIRBUS	Aluminium Alloy Rectangular Block	110mm x 150mm x 175mm	40	\$ 2,542.80	\$ 4,817.20	311.85	40.12	271.73	677.24%	230.97	575.00%
10		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 95mm	330	\$ 1,719.30	\$ 6,580.20	169.29	25.95	143.34	552.49%	121.84	469.00%
11		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 95mm	330	\$ 1,719.30	\$ 6,580.20	169.29	25.95	143.34	552.49%	121.84	469.00%
12		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 100mm	330	\$ 1,801.80	\$ 7,035.60	178.20	31.44	146.76	466.79%	124.75	39.00%

For Ayyappa CNC Pvt Ltd

703560

178.20

31.44

PARVEEN SHARMA

General

1017

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-1

SI #	Part Sketch	Part Name	Project	Raw material	Raw Material Size	Qty	Total Cost of Imported RM (in USD)	Total Cost of Export Parts (in USD)	Total RM Weight (in Kgs) INPUT (a)	Total Part Weight (in Kgs) OUTPUT (b)	Wastage (in Kgs) c=(a-b)	% Wastage d=%(c/b)	Wastage Recovery (in Kgs) e=85% of c	
13		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 110mm	330	\$ 1,973.40	\$ 7,009.20	196.02	23.79	172.23	723.93%	146.39	615.34%
14		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 110mm	238	\$ 1,423.24	\$ 4,893.28	141.37	20.78	120.59	580.35%	102.50	493.30%
15		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 110mm	66	\$ 394.68	\$ 1,356.96	39.20	5.76	33.44	580.35%	28.43	493.30%
16		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 95mm	330	\$ 1,719.30	\$ 6,652.80	169.29	30.26	139.03	459.42%	118.17	390.50%
17		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 95mm	660	\$ 3,438.60	\$ 13,160.40	338.58	60.71	277.87	457.69%	236.19	389.04%
18		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 100mm	330	\$ 1,801.80	\$ 6,725.40	178.20	27.96	150.24	537.26%	127.70	456.67%
19		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	55mm x 50mm x 105mm	743	\$ 6,129.75	\$ 19,303.14	579.26	72.87	506.39	694.96%	430.44	590.71%
20		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	55mm x 50mm x 105mm	842	\$ 6,946.50	\$ 21,875.16	656.44	82.58	573.87	694.96%	487.79	590.71%
21		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	55mm x 50mm x 105mm	495	\$ 4,083.75	\$ 12,860.10	385.91	48.56	337.35	694.68%	286.75	590.4%
22		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	55mm x 50mm x 105mm	495	\$ 4,083.75	\$ 12,860.10	385.91	48.56	337.35	694.68%	286.75	590.4%
23		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 105mm	330	\$ 1,887.60	\$ 6,699.00	187.11	26.81	160.30	597.80%	136.25	508.1%
24		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 100mm	1221	\$ 6,666.66	\$ 23,602.98	659.34	112.15	547.19	487.93%	465.12	414.7%
25		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 100mm	578	\$ 3,155.88	\$ 11,467.52	312.12	54.18	257.94	476.03%	219.24	404.6%
26		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 95mm	1518	\$ 7,908.78	\$ 29,418.84	778.73	126.42	652.31	515.98%	554.47	438.1%
27		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 100mm	396	\$ 2,162.16	\$ 7,587.36	213.84	37.19	176.65	474.97%	150.15	403.1%
28		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 100mm	396	\$ 2,162.16	\$ 7,587.36	213.84	37.19	176.65	474.97%	150.15	403.1%

Sl #	Part Sketch	Part Name	Project	Raw material	Raw Material Size	Qty	Total Cost of Imported RM (in USD)	Total Cost of Export Parts (in USD)	Total RM Weight (in Kgs) INPUT	Total Part Weight (in Kgs) OUTPUT	Wasteage (in Kgs) c=(a-b)	% Wasteage d=%(c/b)	Wasteage Recov (in Kg-) o=85% of c
29		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 100mm	238	\$ 1,299.48	\$ 4,612.44	128.52	20.69	107.83	521.22%	91.66
30		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 100mm	238	\$ 1,299.48	\$ 4,831.40	128.52	22.31	106.21	476.05%	90.28
31		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 100mm	238	\$ 1,299.48	\$ 4,831.40	128.52	22.31	106.21	476.05%	90.28
32		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 95mm	330	\$ 1,719.30	\$ 6,633.00	169.29	30.52	138.77	454.76%	117.96
33		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 95mm	330	\$ 1,719.30	\$ 6,633.00	169.29	30.95	138.34	446.95%	117.59
34		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 100mm	660	\$ 3,603.60	\$ 12,645.60	356.40	70.95	285.45	402.32%	242.63
35		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 95mm	330	\$ 1,719.30	\$ 6,322.80	169.29	30.07	139.22	462.98%	118.34
36		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 95mm	330	\$ 1,719.30	\$ 6,395.40	169.29	23.43	145.86	622.52%	123.98
37		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 95mm	660	\$ 3,438.60	\$ 12,645.60	338.58	49.48	289.10	584.32%	245.74
38		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	45mm x 95mm x 155mm	238	\$ 4,203.06	\$ 6,916.28	425.80	40.08	385.72	962.27%	327.86
39		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	45mm x 95mm x 155mm	238	\$ 4,203.08	\$ 6,916.28	425.80	40.08	385.72	962.27%	327.86
40		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 115mm	119	\$ 742.56	\$ 2,653.70	73.90	16.83	57.07	339.03%	48.51
41		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 115mm	119	\$ 742.56	\$ 2,653.70	73.90	16.83	57.07	339.03%	48.51
42		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	50mm x 60mm x 100mm	238	\$ 1,890.20	\$ 3,451.00	192.76	20.18	172.60	855.53%	146.71
43		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	50mm x 60mm x 100mm	238	\$ 1,890.20	\$ 3,451.00	192.76	20.18	172.60	855.53%	146.71
44		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 100mm	238	\$ 1,299.48	\$ 4,783.80	128.52	28.07	100.45	337.80%	85.38
For Ayyappa CNC Pvt. Ltd													304.13

Sl #	Part Sketch	Part Name	Project	Raw material	Raw Material Size	Qty	Total Cost of Imported RM (in USD)	Total Cost of Export Parts (in USD)	Total RM Weight (in Kgs) INPUT (a)	Total Part Weight (in Kgs) OUTPUT (b)	Waste (in Kgs) c=(a-b)	% Waste d=(c/b)	Waste Reco (in Kgs) e=85% of c
45		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 105mm	238	\$ 1,361.36	\$ 4,783.80	134.95	32.42	102.53	316.29%	87.15
46		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 55mm x 100mm	238	\$ 1,416.10	\$ 4,893.28	141.37	34.71	106.66	307.25%	90.66
47		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 55mm x 100mm	238	\$ 1,416.10	\$ 4,840.92	141.37	27.41	113.96	415.72%	96.87
48		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 90mm x 155mm	238	\$ 3,484.32	\$ 6,211.80	358.57	42.32	316.25	747.30%	268.81
49		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 90mm x 155mm	238	\$ 3,484.32	\$ 6,211.80	358.57	29.54	317.46	1074.67%	269.84
50		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 90mm x 150mm	238	\$ 3,377.22	\$ 5,966.66	347.00	29.54	317.46	1074.67%	269.84
51		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 90mm x 150mm	238	\$ 3,377.22	\$ 5,966.66	347.00	64.07	327.97	511.90%	278.78
52		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 110mm	660	\$ 3,946.80	\$ 13,701.60	392.04	20.14	137.82	684.18%	117.15
53		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	55mm x 50mm x 115mm	185	\$ 1,665.00	\$ 4,832.20	157.97	20.14	137.82	684.18%	117.15
54		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	55mm x 50mm x 115mm	185	\$ 1,665.00	\$ 4,832.20	157.97	12.83	88.78	692.01%	75.46
55		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	55mm x 50mm x 115mm	119	\$ 1,071.00	\$ 3,108.28	101.61	12.83	88.78	692.01%	75.46
56		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 100mm	924	\$ 5,045.04	\$ 17,907.12	498.96	97.46	401.50	411.99%	341.28
57		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 100mm	330	\$ 1,801.80	\$ 6,547.20	178.20	30.47	147.73	484.79%	125.57
58		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 95mm	1452	\$ 7,564.92	\$ 27,820.32	744.88	142.95	601.93	421.08%	511.64
59		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 100mm	330	\$ 1,801.80	\$ 6,026.40	178.20	27.69	150.51	543.54%	127.93
46													

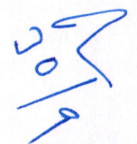
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi

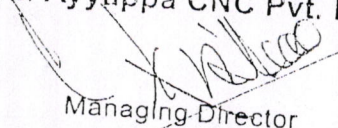
For Ayyappa CNC Pvt. Ltd

Managing Director

Sl #	Part Sketch	Part Name	Project	Raw material	Raw Material Size	Qty	Total Cost of Imported RM (In USD)	Total Cost of Export Parts (In USD)	Total RM Weight (In Kgs) INPUT (a)	Total Part Weight (In Kgs) OUTPUT (b)	Wasteage (In Kgs) c=(a-b)	% Wasteage d=%(c/b)	Wasteage Rec (In Kgs) e=85% of c
77		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 95mm	660	\$ 3,430.60	\$ 12,645.60	338.58	56.34	282.24	500.94%	239.90
78		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 95mm	660	\$ 3,438.60	\$ 12,645.60	338.58	47.60	290.98	611.35%	247.34
79		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 105mm	330	\$ 1,887.60	\$ 6,626.40	187.11	25.13	161.98	644.56%	137.68
80		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 100mm	238	\$ 1,299.48	\$ 4,560.08	128.52	23.83	104.69	439.38%	88.99
81		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 100mm	238	\$ 1,299.48	\$ 4,959.92	128.52	21.53	106.99	496.90%	90.94
82		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 100mm	132	\$ 720.72	\$ 2,558.16	71.28	12.87	58.41	453.94%	49.65
83		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	35mm x 50mm x 100mm	66	\$ 315.48	\$ 1,242.12	31.19	5.11	26.07	510.12%	22.16
84		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	35mm x 50mm x 100mm	66	\$ 315.48	\$ 1,242.12	31.19	5.11	26.07	510.12%	22.16
85		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	35mm x 50mm x 100mm	132	\$ 630.96	\$ 2,484.24	62.37	9.46	52.91	559.14%	44.97
86		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	35mm x 50mm x 95mm	66	\$ 300.30	\$ 1,189.32	29.63	4.33	25.30	584.39%	21.50
87		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 100mm	132	\$ 720.72	\$ 2,745.60	71.28	12.44	58.84	472.76%	50.01
88		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 95mm	33	\$ 171.93	\$ 656.04	16.93	2.87	14.06	489.98%	11.95
89		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 95mm	33	\$ 171.93	\$ 656.04	16.93	2.87	14.06	489.98%	11.95
90		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 90mm x 155mm	66	\$ 966.24	\$ 1,653.96	99.44	8.08	91.36	1131.15%	77.66
91		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 90mm x 155mm	66	\$ 966.24	\$ 1,653.96	99.44	8.08	91.36	1131.15%	77.66
92		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 100mm	132	\$ 720.72	\$ 2,684.88	71.28	13.47	57.81	429.24%	57.81
For Ayyappa CNC Pvt. Ltd.												429.24%	57.81

SI #	Part Sketch	Part Name	Project	Raw material	Raw Material Size	Qty	Total Cost of Imported RM (in USD)	Total Cost of Export Parts (in USD)	Total RM Weight (in Kgs) INPUT (a)	Total Part Weight (in Kgs) OUTPUT (b)	Wastage (in Kgs) c=(a-b)	% Wastage d=%(c/b)	Waste Rec (in Kgs) e=85% of c	
93		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 55mm x 100mm	132	\$ 785.40	\$ 2,684.88	78.41	15.81	62.60	396.06%	53.21	336.65%
94		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	40mm x 50mm x 100mm	66	\$ 360.36	\$ 1,342.44	35.64	7.38	28.26	383.08%	24.02	325.62%
95		CLEAT	AIRBUS	Aluminium Alloy Rectangular Block	50mm x 45mm x 110mm	520	\$ 3,530.80	\$ 10,576.80	347.49	58.13	289.36	497.81%	245.96	423.14%
96		Kicker	Boeing 737	Aluminium Alloy Rectangular Block	3.25" x 5.00" x 7.50"	800	\$ 30,400.00	\$ 91,088.00	4313.89	350.44	3963.45	1130.98%	3368.93	961.34%
Total :							\$ 2,21,839.58	\$ 7,11,126.02	\$ 23,251.38	\$ 3,179.57	\$ 20,071.81	631.27%	17061.04	536.58%


PARVEEN SHARMA
 Dy. Director General
 Directorate General of Foreign Trade
 Ministry of Commerce & Industry
 Udyog Bhawan, New Delhi-11

For Ayyappa CNC Pvt. Ltd

 Managing Director



AYYAPPA CNC PVT. LTD.
Manufacturer of Precision Aerospace Components
An AS 9100C Certified Organisation
No. 25 Dorasanipalaya, Bannerghatta Road, Bangalore - 560076
E-Mail: mail@ayyappa-cnc.com, Ph: 080-26585172
Website: www.ayyappa-cnc.com

List of Aircraft Parts for Advance Licence

Aluminium Alloy Bar

Sl #	Part Sketch	Part Name	Project	Raw material	Raw Material Size	Qty	Total Cost of Imported RM (in USD)	Total Cost of Export Parts (in USD)	Total RM Weight (in Kgs) INPUT (a)	Total Part Weight (in Kgs) OUTPUT (b)	Wastage (in Kgs) c=(a-b)	% Wastage d=%(c/b)	Wastage Recovery (in Kgs) e=85% of c	% Wastage Recovery f=%(e/b)
1		Bracket Machined	AIRBUS	Aluminium Alloy Bar	76.5mm x 450mm x 90mm	120	\$ 9,348.00	\$ 25,222.80	999.90	191.45	808.45	422.28%	687.18	358.94%

20/9

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

For Ayyappa CNC Pvt. Ltd

Managing Director



AYYAPPA CNC PVT. LTD.

Manufacturer of Precision Aerospace Components

An AS 9100C Certified Organisation

No. 25 Dorasani Palaya, Banerghatta Road, Bangalore - 560076

E-Mail : mail@ayyappa-cnc.com, Ph: 080-26595172

Website : www.ayyappa-cnc.com

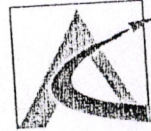
List of Aircraft Parts for Advance Licence

Aluminium Alloy, Sheet														
Sl #	Part Sketch	Part Name	Project	Raw material	Raw Material Size	Qty	Total Cost of Imported RM (in USD)	Total Cost of Export Parts (in USD)	Total RM Weight (in Kgs) INPUT (a)	Total Part Weight (in Kgs) OUTPUT (b)	Wastage (in Kgs) c=(a-b)	% Wastage d=%(c/b)	Wastage Recovery (in Kgs) e=85% of c	% Wastage Recovery f=%(e/b)
1		BRACKET	AIRBUS	Aluminium Alloy Sheet	3.2mm x 1000mm x 2000mm	26	\$ 7,280.00	\$ 75,951.60	449.28	107.88	341.40	316.45%	290.19	268.98%

20/9

For Ayyappa CNC Pvt. Ltd.

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



AYYAPPA CNC PVT. LTD.

Manufacturer of Precision Aerospace Components
An AS 9100C Certified Organisation
No. 25 Dorasanipalaya, Bannerghatta Road, Bangalore - 560076
E-Mail: mail@ayyappa-cnc.com, Ph: 080-26585172
Website: www.ayyappa-cnc.com

List of Aircraft Parts for Advance Licence

List of Aircraft Parts for Advance Licence														
Aluminium Alloy,Plate														
Sl #	Part Sketch	Part Name	Project	Raw material	Raw Material Size	Qty	Total Cost of Imported RM (in USD)	Total Cost of Export Parts (in USD)	Total RM Weight (in Kgs) INPUT (a)	Total Part Weight (in Kgs) OUTPUT (b)	Wastage (in Kgs) c=(a-b)	% Wastage d=%(c/b)	Wastage Recovery (in Kgs) e=85% of c	% Waste Recovery f=%(e/d)
1		PLATE KEYHOLE T3	AIRBUS	Aluminium Alloy Plate	12.7mm x 150mm x 400mm	194	\$ 3,239.80	\$ 15,849.80	399.14	63.72	335.42	526.42%	285.11	447.4%
2		PLATE KEYHOLE FWD T4	AIRBUS	Aluminium Alloy Plate	12.7mm x 130mm x 425mm	190	\$ 2,920.30	\$ 15,998.00	359.96	91.89	268.07	291.74%	227.86	247.9
3		PACKER-FWD	AIRBUS	Aluminium Alloy Plate	12.7mm x 70mm x 330mm	125	\$ 912.50	\$ 6,705.00	99.01	18.97	80.04	421.94%	68.04	358.6
4		PACKER-AFT	AIRBUS	Aluminium Alloy Plate	12.7mm x 40mm x 260mm	110	\$ 380.60	\$ 4,345.00	39.23	6.42	32.81	511.50%	27.89	434.
5		PACKET-INBD AFT	AIRBUS	Aluminium Alloy Plate	10mm x 130mm x 200mm	1850	\$ 8,676.50	\$ 40,792.50	1298.70	225.95	1072.75	474.77%	911.84	403.
6		Plate Cover	AIRBUS	Aluminium Alloy Plate	16mm x 310mm x 460mm	190	\$ 8,740.00	\$ 20,440.20	1170.46	87.48	1082.98	1237.93%	920.53	105.
Total :							\$ 24,869.70	\$ 1,04,130.50	3366.50	494.42	2872.07	580.89%	2441.26	49%

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

For Ayyappa CNC Pvt Ltd

Managing Director

भारत सरकार

GOVERNMENT OF INDIA

संचार और सूचना प्रौद्योगिकी मंत्रालय

MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY

इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग

DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY

Website: www.deity.gov.in

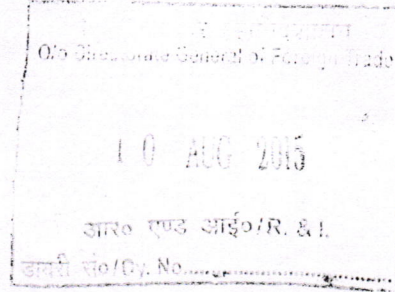
संख्या

No17(29)/2015-IPHW

दिनांक

Date.....3.8.2015

M/s. Anacon Process Control Pvt. Ltd.
403-404, Gemstat Complex, 4th Floor
Ramchandra Lane Ext. New Linking Road
Kachpada, Malda(W), Mumbai, M.S.



DES-1

Sub:- Application for ratification of norms of Advance Licence No. 0310793978 dated 19.2.2015 for export of "Point Gas Detector."

Please refer to your application received from the O/o the DGFT on the subject mentioned above.

2. You are requested to provide the following information to enable further processing of the proposal.

- Details of export product
- Quantity of import item required to manufacture one unit of export product for each export item separately
- Composition of each set for export item at Sl. No. 2&4
- Wastage claimed in manufacturing process
- Justification of wastage
- Domestic value addition done on import items

Yours faithfully

(Asha Nangia)
Director

Copy to:

Shri Haradhan Das w.r.t. DGFT ID Note No. 01/80/050/52/AM16/DES-1/137
FTDO dated 8.5.2015

O/o. DGFT
Udyog Bhavan
New Delhi

20/9

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11



ELECTRONICS INDIA
Billion Needs Million Chips

इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

521/DES-1
14.9.15

Room No. 223, A Wing.
Shastri Bhawan, New Delhi-110 001
Dated the 24th August, 2015

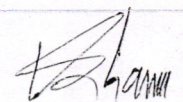
OFFICE MEMORANDUM

Sub: Application from M/s. Freedom Ophthalmic Pvt. Ltd. for the import of raw material against the export of Hydrophobic Intraocular Lens (Semi Finished) of advance licence (Licence No. 0410160192 dated 24.02.2015 - reg

The undersigned is directed to refer to DGFT U.O. No. 01/80/050/641/AM-15/DES-1/1941 dated 23.03.2015 forwarded an application for issue of advance licence from M/s. Freedom Ophthalmic Pvt. Ltd. for the import of raw material against the export of Hydrophobic Intraocular Lens (Semi Finished) of advance licence (Licence No. 0410160192 dated 24.02.2015. The application has been examined in Department of Chemicals and Petrochemicals and the following norms are recommended for the reference licence application:-

Name of Export Item(s)	Qty in Kgs.	Name of import Item(s)	Qty. in kgs.
Hydrophobic Intraocular Lens (semi finished)	1 kg.	Hydrophilic Acrylic blank C126 Hydrophilic Acrylic absorbing and clinical quality	1.10
		Diamond Tool (upto 4% of FOB value)	0.000175

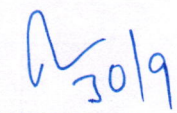
This has approval of the competent authority.


(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

Shri Pradyuman Das,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Fax: 2306 2225/23061613

566/PES-I
14.9.15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Subject: **Fwd: Request for grant of extension - Advance Authorisation No. 0710107705 dated 25 .02.15.**

Date: 15/09/15 03:27 PM

From: Parveen Sharma <parveen.s@nic.in>

To: Haradhan Das <haradhan.das@nic.in>

Request for grant of extension - Advance Authorisa... (483kB)

Extension Letter.pdf (355kB)

Original Message Request for grant of extension - Advance Authorisation No. 0710107705 dated 25 .02.15..eml

Subject: Request for grant of extension - Advance Authorisation No. 0710107705 dated 25 .02.15.

From: Pavan Salikar <pavansalikar@dynamatics.net>

Date: Tue, 15 Sep 2015 15:12:23 +0530

To: "parveen.s@nic.in" <parveen.s@nic.in>

Cc: "kanwalinder.sodhi@nic.in" <kanwalinder.sodhi@nic.in>, Alok K <alok.k@dynamatics.net>

Dear Parveen Sharma Sir,

Reference is made to DGFT letter No. F.No.01/80/050/00642/AM15/DES-I/1067 dated 24/8/2015 for Advance Authorisation No. 0710107705 dated 25 .02.15.

We would request granting of extension to the submission details and data. In this regard please find our request letter attached giving reasons.

The hard copy of the letter shall be delivered to your office by our rep.

Kindly oblige.

Regards

Wg Cdr Pavan Salikar (Retd)

15/9
DESI

Disclaimer

This e-mail message contains confidential, proprietary or legally privileged information. It should not be used by anyone who is not the original intended recipient. If you have erroneously received this message, please delete it immediately and notify the sender. Any content of this message and its attachments that does not relate to the official business of Dynamatic Technologies Limited or its subsidiaries must be taken not to have been sent or endorsed by Dynamatic Technologies Limited. Email communications are not private and no warranty is made that e-mail communications are timely, secure or free from computer virus or other defect. Dynamatic Technologies Limited is not responsible for any loss or damage arising in any way from its use.

15/9

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Office of the Development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

S.No. 103
15/9/15

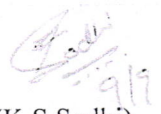
30(125)/15-ME

Subject: AA 0710107755 dated 05.03.15 in respect of M/s Zenith Precision Pvt Ltd

The following information is required from the unit:-

- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of each export product.
- Blank size of import product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issue with the approval of Director (ME) for taking a view by NC.


(K.S.Sodhi)
AD (ME)

Shri H. Das , FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(125)/15-ME dated 09.09.15

513/DES-2
14.9.15

M
30/9

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No. 186
15/09/2015

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 15/09/2015 - Case No. 55/3/80 (M/s Goa Thermostatic Instruments Pvt. Limited) (Advance Authorization No. 1710006064 dated 11.03.2015)

Information submitted by the firm vide their letter dated 19/08/2015 is incomplete and they may be asked to submit the following information:

1. Weight of components to be manufactured out of imported raw materials at Sl. No. 1 & 2 alongwith the drawing of the components with their dimensions.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/103/2015-TSW/106 dated 15/09/2015

M
30/9

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

312

8-26-108
11-8-15
01-15-9-15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(99)/15-ME

Subject: AA 0710107791 dated 12.03.15 in respect of M/s Zenith Precision Pvt Ltd

The following information is required from the unit:-

- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of each export product.
- Blank size of import product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issues with the approval of Director (ME) for taking view by NC.


(K.S. Sodhi)
AD (ME)

Sh H. Das, FTDO, DGFT, Udhog Bhawan, New Delhi
O/o DC, MSME UO No 30(99)/15-ME dated 01.09.15

523/DES-I
14.9.15

20/9

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

S.NO. 109
15/9/15

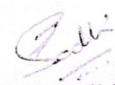
30(57)/15-ME

Subject: AA No. 3110065330 dated 13.03.15 in respect of M/s York Transport Equipment (India) Pvt. Ltd.

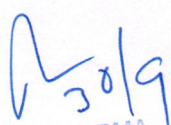
Norms may be fixed as follows:-

- Weight of the export product may be mentioned as 493 kg.
- Import may be allowed for 88830 kg inclusive of 3.3% wastage after affecting 20% recovery for scrap.

This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(57)/15-ME dated 15.09.15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No-112
15/9/15

**OFFICE OF THE DEVELOPMENT COMMISSIONER
MICRO SMALL & MEDIUM ENTREPRISES
MECHANICAL DIVISION**

30(122)/15-ME

Subject: Advance License No 0410160288 dated 17.03.15 in respect of M/s New Tech Industries

The following information is required before norms can be fixed:-

- Weight of each export product.
- Weight of import product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Weight given in the drawing and that given in Annexure-33 is different. Firm to clarify.

This issues with the approval of Director (ME) for taking view by NC.


(K.S.Sodhi)
AD (ME)

Shri H. Das, FTDO, DGFT Udhog Bhawan New Delhi
O/o The DC(MSME) uo note no 30(122)/15-ME dated 09.09.15

20/9

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

511/DES-2
14-9-15

S No. 114
15/9/15

**OFFICE OF THE DEVELOPMENT COMMISSIONER
MICRO SMALL & MEDIUM ENTREPRISES
MECHANICAL DIVISION**

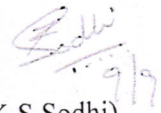
30(126)/15-ME

Subject: AA No 0410160325 dated 20.03.15 in respect of M/s New Tech Industries

The following information is required before norms can be fixed:-

- Weight of each export product.
- Weight of import product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Weight given in the drawing and that given in Annexure-33 is different. Firm to clarify.

This issues with the approval of Director (ME) for taking view by NC.


(K.S. Sodhi)
AD (ME)

Shri H. Das, FTDO, DGFT Udhog Bhawan New Delhi
O/o The DC(MSME) uo note no 30(126)/15-ME dated 09.09.15

504/DES-I
14.9.15

M 30/9
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No. 116
15/09/2015

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 15/09/2015 - Case No. 18/3/80 (M/s ISGEC Heavy Engineering Limited) (Advance Authorization No. 0510393706 dated 24.03.2015)

Advance Authorisation may be ratified as under:

1. Net Fabricated weights of export items at Sl. No. 1, 2 & 3 may be specified as 63.5 MT, 49 MT & 58 MT respectively.
2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 & 2.
3. Quantity of import item at Sl. No. 1 may be allowed as 1.0417 Kgs/Kg. content in the export product at Sl. No. 1 as claimed by the firm.
4. Quantity of import item at Sl. No. 2 may be allowed as 1.0417 Kgs/Kg. content in the export products at Sl. No. 2 & 3 as claimed by the firm.
5. Quantities of import items at Sl. No. 3 to 10 (Welding consumables) may be allowed as applied for i.e. 5000 Kgs., 4500 Kgs., 1000 Kgs., 1500 Kgs., 6500 Kgs., 1500 Kgs., 1500 Kgs., & 1000 Kgs. respectively.

Norms Committee may take a view.

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/103/2015-TSW/116 dated 15/09/2015

M 30/9
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Sl. No 119
13/09/15

**OFFICE OF THE DEVELOPMENT COMMISSIONER
MICRO SMALL & MEDIUM ENTREPRISES
MECHANICAL DIVISION**

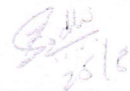
30(87)/15-ME

Subject: AA no 0510393725 dtd 25.03.15 in respect of M/s Chemico Synthetics Ltd.

Norms may be fixed as follows:-

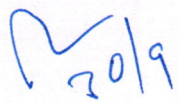
- Import may be allowed, as applied, inclusive of 7% wastage.

This issues with the approval of Director (ME) for taking view by NC.


(K.S. Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(87)/15-ME dated 25.08.15

515/DES-I
14.9.15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

OK-123
15/9/15

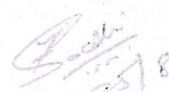
30(90)/15-ME

Subject: AA no 0710107916 dated 25.03.15 of M/s Marzoli Textile machinery Manufacturers Pvt ltd.

Norms may be fixed as follows :-

- Import may be allowed on net to net basis with NIL wastage and accountability clause.

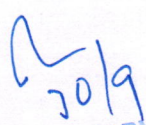
This issues with the approval of Director (ME) for taking view by NC.


(K.S. Sodhi)
AD (ME)

Sh Hardhan Das, FTDO, DGFT, Udyog Bhawan, New Delhi
O/o DC, MSME UO No 30(90)/14-ME dated 25.08.15

574/DES-1
14.9.15

Self
Hdas
26/8/15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No. 125
15/9/2015

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Promac Engineering Limited for ratification of norms of AA no 0710107942 dt 26-03-15.

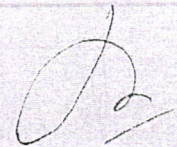
DES-I, DGFT may kindly refer to the above mentioned licence of M/S Promac Engineering Limited. The firm has replied vide their letter of dated 31.07.15.

The manufacturing process involves punching of steel cord belt by punching machine with punch & die for required holes for assembly of Buckets with bolts, Nuts & Washers and wastage arises from the holes are very much negligible.

The CIF value of import is said to be Rs25,60,530/- & fob Value of export Rs 1,11,46,530.85/- . It is not known how such a high value addition has been achieved when there not any major manufacturing process & there is no indigenous inputs as per information at column 17 of application.

The firm may therefore be asked to submit the detail manufacturing process with weight balance (sl no 5 of SDL.) to examine the request.

The above issues with the approval of IA(KKT).



B.C. Nayak
Development Officer
28-08-15

DGFT (FTDO , DES-I)
Deptt. of HI, UO No 3(120)2015-TSW(B)

dated

522/DES-I
14-9-15

M
20/9

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

Sh. no. 126
13-5-15
11-5-15
30(104)/15-ME

Subject: AA 0710107937 dated 26.03.15 in respect of M/s Zenith Precision Pvt Ltd

As per documents provided by unit, the norms may be fixed as follows:-

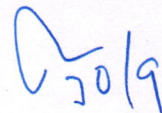
- S.no 1 of items of import may be allowed for 670.35 kg inclusive of 148% wastage after affecting 15% recovery for scrap.
- S.no 2 of items of import may be allowed for 2081.68 kg inclusive of 75.7% wastage after affecting 15% recovery for scrap.
- S.no 3 of items of import may be allowed for 892.149 kg inclusive of 75.7% wastage after affecting 15% recovery for scrap.

This issues with the approval of Director (ME) for taking view by NC.


(K.S. Sodhi)
AD (ME)

Sh H. Das, FTDO, DGFT, Udhog Bhawan, New Delhi
O/o DC, MSME UO No 30(104)/15-ME dated 01.09.15

525/DES-I
14.9.15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.M. 127
15/9/15

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

30(115)/15-ME

Subject: AA no 0410160379 dated 01.04.15 for M/s Interpump Hydraulics India Pvt Ltd.

The following information is required:-

- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of each export product.
- Blank size of each item of import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Firm to clarify the nomenclature used to describe the export product.

This issue with the approval of Director (ME)


(K S Sodhi)
Asst Dir (ME)

Shri H. Das, FTDO, DGFT Udhog Bhawan
O/o the DC(MSME) Uo note no 30(115)/15-ME dt 09.09.15

505/DES-2
14.9.15

30/9
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(102)/15-ME

Subject: AA 0710108298 dated 01.06.15 in respect of M/s Zenith Precision Pvt Ltd

The following information is required from the unit:-

- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of each export product.
- Blank size of import product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issues with the approval of Director (ME) for taking view by NC.

(K.S. Sodhi)
AD (ME)

Sh H. Das, FTDO, DGFT, Udhog Bhawan, New Delhi
O/o DC, MSME UO No 30(102)/15-ME dated 01.09.15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

30(114)/15-ME

Subject: AA no 0410160639 dated 05.06.15 for M/s Interpump Hydraulics India Pvt Ltd.

The following information is required:-

- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of each export product.
- Blank size of each item of import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issue with the approval of Director (ME)

(K S Sodhi)
Asst Dir (ME)

Shri H. Das, FTDO, DGFT Udhog Bhawan
O/o the DC(MSME) Uo note no 30(114)/15-ME dt 07.09.15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Self
H. Das
8/9/15

480/DES-2
8/9/15

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

30(116)/15-ME

Subject: AA no 0410160643 dated 01.04.15 for M/s Interpump Hydraulics India Pvt Ltd.

The following information is required:-

- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of each export product.
- Blank size of each item of import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.

This issue with the approval of Director (ME)

(K S Sodhi)
Asst Dir (ME)

Shri H. Das, FTDO, DGFT Udhog Bhawan
O/o the DC(MSME) Uo note no 30(116)/15-ME dt 09.09.15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Sl. No. 135
15/9/2015

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Thermax Limited for ratification of norms of AA no- 3110065498dt 22-06-14, 15

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S Thermax Limited. Based on the information submitted this Office recommends the following.

1X85 TPH atmospheric fluidized bed boiler- 1 number. The total export weight is 224.7 MT & the same may be incorporated in the AA. Import

The firm has given the calculation indicating specific use in the manufacture of end product.

Item no	Item	Recommendation
1 to 5	Relevant Steel pipes/tubes	As per S No 21 of C-1742
6	Components	Under GN-4 with accountability clause.

The above issues with the approval of IA(KKT).

B.C.Nayak
Development Officer
19-08-15

DGFT, FTDO, NC-I
Deptt. of HI, UO No 3(146)/15-TSW(B)

dated

527/DES-I
14.9.15

15/9
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

SMD 362
15/9/15

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

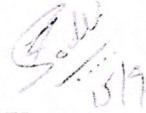
30(19)/2013-ME

Subject: AA no 0710094700 dated 08.4.2013, in respect of M/s Pranita Engg Solutions Pvt Ltd

The norms may be fixed as follows:

- List of parts to be exported is attached as annexure-A.
- Import of Sno 1 of items of import may be allowed for 7400 kg after affecting 15% recovery for scrap.
- Import of Sno 2 of items of import may be allowed for 1495 kg after affecting 15% recovery for scrap.
- Import of Sno 3 of items of import may be allowed for 1638 kg after affecting 5% recovery for scrap.

This issue with the approval of Director (ME)


(K.S.Sodhi)
AD (ME)

Shri H. Das, FTDO, DGFT Udhog Bhawan, New Delhi
O/o the DC (MSME) UO note No 30(19)/13-ME dated 11.09.15

30/9
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

PART DESCRIPTION	PART NO.	Import allowed	%	LIC Qty in	Export weight
BOLT	A212.251 89.200.00	6.584	855.000	168	0.689464
BUSH	A535.1083	2.634	855.000	156	0.275786
BUSH	A535.1084	2.634	855.000	156	0.275786
BRACKET	A925.2236	3.533	31.450	672	2.688
PIN	A925.2260	8.779	855.000	672	0.919286
FITTING	A925.2276	9.803	289.000	168	2.52
FITTING	A925.2276	9.803	289.000	168	2.52
PIN	A925.2482	8.194	855.000	672	0.858
SLIDER	A925.2482	103.828	131.190	672	44.91003
EXTRUSION	A925.2686	2.412	21.250	168	1.98912
GUIGNOL	D212.1080	2.159	267.143	84	0.588
GUIGNOL	D212.1080	2.159	267.143	84	0.588
GLISSIERE	D925.1000	47.023	833.000	336	5.04
FERRURE	D925.1003	37.401	1249.242	84	2.772
FERRURE	D925.1003	37.401	1249.242	84	2.772
FERRURE	D925.1004	573.050	2522.362	84	21.85243
FERRURE	D925.1004	573.050	2522.362	84	21.85243
AFT RAIL	D925.1010	82.577	7.792	336	76.608
FWD RAIL	D925.1010	70.503	8.720	336	64.848
TEE	D925.1012	5.661	15.013	168	4.9224
ANGLE FITTING	D925.1012	7.177	612.000	336	1.008
ANGLE SLIDER	D925.1021	29.428	5.582	208	27.872
ANGLE BRACKET	D925.1022	14.371	23.375	104	11.648
EXTRUSION	D925.1024	15.907	30.731	104	12.168
CHANNEL	D925.1025	5.199	24.969	52	4.16
CHANNEL	D925.1025	5.058	56.895	52	3.224
CHANNEL	D925.1025	5.058	56.895	52	3.224
ANGLE BRACKET	D925.1026	2.945	13.260	104	2.6
ANGLE FITTING	D925.1032	91.668	2.622	168	89.3256
EXTRUSION	D925.1034	8.985	62.076	168	5.544
ANGLE FITTING	D925.1035	25.375	14.424	672	22.176
ANGLE FITTING	D925.1035	27.751	3.241	168	26.88
FIXATION	D925.1043	34.217	1597.292	84	2.016
VOILE	D925.1045	643.419	977.321	84	59.724
VOILE	D925.1045	643.419	977.321	84	59.724
VOILE	D925.1045	643.419	977.321	84	59.724
VOILE	D925.1045	643.419	977.321	84	59.724
VOILE	D925.1045	643.419	977.321	84	59.724
VOILE	D925.1045	643.419	977.321	84	59.724
VOILE US	D925.1045	817.954	967.714	84	76.608
VOILE US	D925.1045	817.954	967.714	84	76.608
PLATINE	D925.1045	234.410	202.013	84	77.616

20/9

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

PLATINE.S	D925.1045	232.954	200.136	84	77.616
ERRURE	D925.1047	129.898	673.200	672	16.8
FINGER G	D925.105 03.200.00	1498.313	855.000	1008	156.8914
FITTING E	D925.1050	425.326	1.430	1008	419.328
CROSS BE	D925.1078	18.808	47.309	168	12.768
TEE	D925.1079	4.490	142.955	168	1.848
TEE	D925.1080	4.742	34.405	168	3.528
TEE	D925.1106	5.557	32.300	168	4.2
POST - FV	D925.1155	212.209	2.695	504	206.64
POST - FV	D925.1155	212.209	2.695	504	206.64
POST CEN	D925.1254	35.447	170.506	52	13.104
FORWARD	D925.1613	35.447	170.506	52	13.104
BUSHING	D925.164 99.200.00	7.023	855.000	336	0.735429
ANGLE FI	D925.1710	68.562	17.815	168	58.1952
BOX STRE	D925.1767	49.076	24.306	168	39.48

20/9

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No. 373 & 374
15/9/15

No.23 (13)/2014-Chem. 17/16
O/o THE DEVELOPMENT COMMISSIONER (MSME)
(CHEMICAL DIVISION)

7th floor, A Wing, Nirman Bhawan,
New Delhi-110108
31st August, 2015

OFFICE MEMORANDUM

Subject : Revision/amendment of norms to M/s Y-Tec India Ltd Gurgaon-reg.

Please refer to U.O. ID.No. 01/80/050/00239/AM15/DES-I/593 & 594 dated 03/08/2015 on the subject mentioned above.

In this context, it is to inform that this office, vide letter No. 23(13)/2014-chem. dated 31.03.2015, has requested clarification from the applicant firm and a copy was endorsed to you for information but so far no communication has been received from the unit. Therefore, it is not possible to make any amendment in our earlier recommendations.

This issue is with the approval of competent authority.


31/8/15
(J.P. Pathak)

Asstt. Director (Chem.)

✓
Shri Hardhan Das ,
Foreign Trade Development Officer,
Ministry of Commerce & Industry,
Directorate General of Foreign Trade,
(DES-I Section)
R.No. 404, 4th floor,
Udyog Bhavan, New Delhi.

Shri NK
Hagan
31/8/15

20/9
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

DES-I/454
3/9/15

Department of Heavy Industry

TSW (B) Section

File No 3/10/2014

S. No. 377

15/9/2015

Dated 14/9/2015

Ref: AA No 0710099590 Dated 13/11/2013, M/s Licra Green Bangalore

Export Product: Screens for printing Photo voltaic Cells -0.35 and 0.45m²

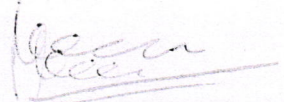
Inputs:

Sl. No.	Items	Qty recommended
1,7,8	S.Steel wire cloth of relevant mesh	1.30 m ² / m ² content in EP

Item 2to 6 as per C-1647.

This has the approval of JS (RKS)

*earlier there was no calculation provided
by The applicant.*



(K.K.Tiwari)

Industrial Adviser

DyDGFT, DES-I

M 30/9

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

S.No. 382
15/09/2015

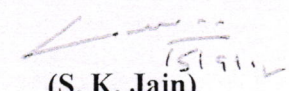
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 15/09/2015 - Case No. A/R-70 (M/s Xytel India Pvt. Limited)
(Advance Authorization No. 3110036856 dated 02.01.2009)**

Advance Authorisation may be ratified as under:

1. Net weight of export product may be specified as 30 MT.
2. Quantities of import items at Sl. No. 1 to 39, 49 to 55 & 62 to 194 may be allowed on net to net basis with accountability clause.
3. Quantities of import items at Sl. No. 40 to 48 & 59 may be allowed as 1.0 Mtr./mtr. content in export item as claimed by the firm.
4. Quantities of import items at Sl. No. 56 to 58, 60 & 61 may be allowed as 1.0 Kg./Kg.. content in export item as claimed by the firm.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/103/2015-TSW/70-A/R dated 15/09/2015

15/09/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

S.No. 384
15/9/15

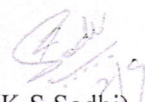
30(105)/15-ME

Subject: AA 05610004531 dated 03.02.15 in respect of M/s Hindustan Equipments P. Ltd

The following information is required from the unit:-

- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished. Details of the export product to be provided.
- Weight of each export product.
- Blank size and weight of import product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

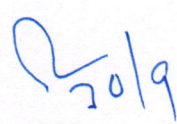
This issues with the approval of Director (ME) for taking view by NC.


(K.S.Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(105)/15-ME dated 02.09.15

Self
Haran
3/9/15

DES 2/453
3/9/15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

385

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

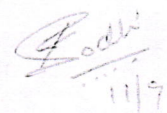
30(127)/15-ME

Subject: AA 05610004563 dated 24.03.15 in respect of M/s Hindustan Equipments P. Ltd

The following information is required from the unit:-

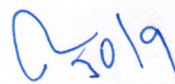
- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished. Details of the export product to be provided.
- Weight of each export product.
- Blank size and weight of import product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issues with the approval of Director (ME) for taking view by NC.



(K.S.Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(127)/15-ME dated 11.09.15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11